Before the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with sections 14 & 15 and under Section 18 (2) of the National Green Tribunal Act, 2010]

Original Application No. ..... 18 /2026/EZ

Shravan Singh

..... Applicant

-Versus-

The State of Bihar & Ors.

..... Respondents

Compilation – I

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Before the Hon'ble National Green Tribunal, Eastern Zone

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Compilation – II

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Date : 05/01/2026
Place : Howrah

Before the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with sections 14 & 15 and under Section 18 (2) of the National Green Tribunal Act, 2010]

Original Application No. ..... /2026/EZ

IN THE MATTER OF :

SHRAVAN SINGH s/o Shri Bholanath Singh residing at Vill. Koochbanna, P.O. & P.S. Pirpainti, Dist. Bhagalpur, Bihar, PIN-813209

..... Applicant

-Versus-

1. The State of Bihar through the Chief Secretary, Government of Bihar, having office at New Secretariat Building, Secretariat Department. Patna, Bihar – 800015, E-mail : cs-bihar@nic.in

2. Ministry of Environment, Forest and Climate Change, Government of India represented by the Secretary having office at Paryabaran Bhawan, Jorbagh

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Road, New Delhi - 110003.
E-mail : secy-moef@nic.in

3. The Member Secretary (IA Division), Ministry of Environment, Forest and Climate Change, Government of India having office at Indira Parayavaran Bhawan, Jor Bagh, New Delhi – 110003.
E-mail : mefcc@gov.in

4. The Central Pollution Control Board through the Member Secretary having office at parvesh Bhawan, East Arjun Nagar, Delhi – 110032.
E- mail : mscb.cpcb@nic.in

5. The Principal Chief Conservator of Forest (Head of Forest Force) having office at Aranya Bhawan, State Forest Department Shahid Pir Ali Khan Path,, Patna, Bihar – 800014,
E-mail : pccf-br@nic.in

6. The Additional Chief Secretary, Department of Environment, Climate Change & Forests Government of Bihar, having office at Aranya Bhawan, State Forest HQ Shahid Pir Ali Khan Path,, Riding Road, Sheikhpura, Patna, Bihar – 800014, E-mail : efcc.bih@nic.in

7. The Bihar State Pollution Control Board through its Member Secretary having office at Privesh Bhawan Plot No. NS-B/2, Jawahar Lal Neharu Marg, Gosai Tola, Patna – 800010.
E-mail : msbspcb-bih@gov.in

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8. The Divisional Commissioner, Bhagalpur Division, Bhagalpur having office at the Commissioner Office, Adampur, Bhagalpur, Bihar – 812001, E-mail : Bhagalpur-bih@nic.in

9. The District Magistrate, Bhagalpur having office at Kachari Chowk, RBSS Sahay Road, Bhagalpur, Bihar - 812001 E-mail : dm-bhagalpur@nic.in

10. The Divisional Forest Officer (DFO), Bhagalpur Forest Division, Bhagalpur having office at Kachari Chowk, RBSS Sahay Road, Bhagalpur, Bihar – 812001, E-mail : not available

11. The Sub-Divisional Officer, Kahalgaon, District Bhagalpur having office at Kahalgaon, Bhagalpur, Bihar – 812001, E-mail : not available

12. Adani Power Limited, through one of its Directors, Shri Sushil Kumar Roongta having office at Adani Corporate House, Shantigram, Nr. Vaishnodevi Circle, S.G Highway, Khodiyar, Ahmedabad, Gujarat Pin – 382421.
E-mail: deepak.pandya@adani.com

.....Respondents

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TO

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBERS OF THE NATIONAL GREEN TRIBUNAL.

Synopsis

HUMBLE APPLICATION SUBMITTED BY THE APPLICANT ABOVE NAMED

This Original Application is being filed against large scale illegal tree felling, environmental destruction, destruction of Paiti Pahad (Uncha Pahad) which is being carried out by Adani Power Limited following the transfer of land by Bihar Government for construction of a Thermal Power Plant in Pirpainti, District-Bhagalpur, Bihar without obtaining the mandatory Environmental Clearance (EC) from the competent authority, without Consent to Establish/Operate from the Bihar State Pollution Control Board, and in complete violation of the EIA Notification, 2006.

The Land has been acquired by the Government of Bihar for Thermal Power Project and thereafter transferred to Adani Power Limited, the Respondents are illegally treating land acquisition as a substitute for environmental and forest clearances. It is well-settled law that land acquisition does not waive, override, or legitimize the requirement of EC, illegal tree felling, compensatory afforestation, consents, or environmental / cumulative impact assessments. Proceeding on the basis of acquisition alone is unlawful and impermissible. Felling lakhs of trees without these statutory requirements amounts to environmental crime.

It is respectfully submitted that an thermal power plant is already operating at a distance of about 30kms from the impugned project site, and the Adani Thermal Power Plant at Godda, Jharkhand is also located in close proximity to the proposed project site at a distance of about 72kms. The cumulative impact avoiding principle has not been adequately considered. Establishing another thermal power plant in this region would place excessive stress on the local environment, leading to increased air and water pollution,

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degradation of natural resources, and adverse effects on public health and ecology. Therefore, approval of a new thermal power plant in this area would cause serious and irreversible environmental damage and should not be permitted.

The acquired area contains an estimated 5–10 lakh fruit-bearing trees, including approximately 5 (five) lakh mango trees aged about 25–30 years, supporting a long-standing agro-ecological system and local livelihoods. The region is seen as a Green Zone and forms part of a Ganga flood-basin recharge system locally known as "Bhorang", functioning as a hydrological sponge that absorbs, stores, retain and regulates monsoon waters of the Ganga flood-basin. Destruction of this system will irreversibly destabilise the floodplain, leading to chronic flooding, erosion, groundwater depletion, and agricultural collapse in the district.

Despite the absence of statutory clearances, the Respondents have commenced helipad construction, approach road layout, fencing of orchards, and large-scale marking of trees for felling. Approximately 50–60 trees were felled solely to facilitate the visit of the Secretary, Nearly five lakh (5,00,000+) trees have already been marked for cutting, and local residents have been threatened, restrained, and unlawfully prevented from photographing or otherwise documenting the destruction. Thereafter on and from 13th December 2025 3000 trees have been felled with chainsaws.

It is submitted that within a radius of 20 km of the proposed site already operate the Kahalgaon Thermal Power Plant (Bihar) and the Adani Thermal Power Plant, both within the same airshed. Establishment of a third thermal power plant in this critically burdened airshed will result in severe and irreversible cumulative environmental impacts, including excessive fly ash generation, elevated SOx and NOx emissions, hazardous PM2.5 levels, contamination of groundwater, siltation of the Ganga river basin, disruption of regional hydrology, and a grave public health crisis affecting present and future generations.

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In this regard, multiple complaints and representations were submitted, including a detailed representation dated 15.09.2025 addressed to the Principal/Additional Chief Secretary, Department of Forest & Environment, Government of Bihar. Despite the statutory duty to act, no lawful or remedial steps have been taken by the authorities. On the contrary, the local administration has acted in active facilitation of the project by fencing existing green orchards, suppressing and intimidating residents and permitting pre-construction activities in illegal anticipation of future statutory approvals.

The Applicant, therefore, is constrained to approach this Hon'ble Tribunal to prevent irreversible environmental and constitutional harm.

List of Dates

06/09/2025	Letter was sent by Kishan Chetan Evam Uttham Samiti to the Chief Secretary, Government of Bihar
15/09/2025	Another letter was sent by Kishan Chetan Evam Uttham Samiti to the Chief Secretary, Department of Forest & Government, Government of Bihar & the Principle Chief Secretary, Department of Forest & Government, Government of Bihar (Patna)
27/03/2025	Received reply from district Land Acquisition Office.
27/10/2025	Obtain ToR from Government of India, Ministry of Environment, Forest and Climate Change IA Division.

FACTS IN BRIEF

MOST RESPECTFULLY SHEWETH :

1. That the Applicant is a social activist by profession and has been actively engaged in the protection of the environment and conservation of water bodies, and with enforcement of the fundamental right to a clean and healthy environment guaranteed under Article 21 of the Constitution of India. In

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discharge of his constitutional duty under Article 51A(g), the Applicant has consistently raised issues relating to environmental degradation and statutory violations in village Pirpaithi. The Applicant is filing the present Application under Sections 14 and 15 read with Section 18 of the National Green Tribunal Act, 2010.

2. That the Respondent no. 1 herein is the head of all other State Respondents. The Respondent no. 2 introduced the EIA Notification, 2006. The Respondent no. 3 granted Terms of Reference (ToR) to the impugned project. The Respondent no. 4 provides technical assistance and guidance to the State Pollution Control Boards, carries out and sponsors investigation and research relating to problems of water and air pollution, and for their prevention, control or abatement. The Respondent no. 5 is the head of Forest Forces. The Respondent no. 6 herein is responsible for preservation of environment and ecology in the State of Bihar. The Respondent no. 7 herein is the regulatory authority for implementation of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules thereunder. The Respondent no. 8 is the Divisional Commissioner, The Respondent no. 9 is the head of the District Administration. The Respondent no. 10 District Forest Officer, 11. Sub-Divisional Officer, The Respondent no. 12 is the project proponent.

3. That the Applicant submits the proposed site in question being Plot/Khasra no. 49, 50, 51, 52, 53, 55, 58, 59, 60, 68, 69, 70, 71, 72, 74 to 89, 90/1784, 96, 97, 98, 99, 100, 102, 103, 104, 105, 109, 110, 112, 113, 114, 116, 117 and ansh/part no. 56, 61, 63/1781, 63, 67, and 48/1761 n has been transferred to put respondent for setting up a Thermal Power Plant and is located in an area comprising fertile agricultural land, orchards, dense tree cover, and forms part of the Ganga basin, also an existing thermal power plant is already operational near the proposed plant. Establishing another thermal power plant in

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this sensitive area will result in cumulative and disproportionate environmental impacts, including large-scale tree felling, destruction of soil fertility, loss of cultivable land, and disruption of the hydrological and ecological balance of the Ganga basin. The addition of another thermal plant in the same airshed will intensify environmental degradation, public health risks, and threats to local livelihoods, causing irreversible harm to the ecosystem.

4. That the proposed site is located at a distance of approximately 1km from Paiti Pahad (also known as Uncha Pahad), it is a natural hill formation situated at Pirpainti in District Bhagalpur, Bihar. The said area is not a mere rocky or barren elevation, but constitutes a living and integrated hill ecosystem possessing significant ecological, hydrological, cultural, and livelihood value for the surrounding region and its inhabitants. The hill supports lakhs of mature trees, including indigenous and fruit-bearing species, and hosts natural soil layers, aquifers, and seasonal water channels that feed nearby villages and agricultural fields. It provides critical ecosystem services, including fruit-bearing trees, minor, grazing support, groundwater recharge and climate moderation. The hill also acts as a stabilizing ecological barrier for the adjoining Ganga basin and contains nearly 5 to 10 lakh trees, including approximately 5 lakh mango trees aged 25–30 years, supported by agro-ecological micro-systems formed over generations.

   News articles of Paiti Pahad annexed hereto and marked as annexure "P-1"

5. The Applicant submits that large-scale tree felling, environmental destruction, and destruction of Paiti Pahad is being carried out by Adani Power Limited following the transfer of land and the project on lease by Bihar Government. The project has been initiated without obtaining the mandatory Environmental Clearance (EC) from the competent authority, without Consent to Establish/Operate from the Bihar State Pollution Control Board and in complete violation of the EIA

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Notification, 2006.. Residents have been threatened and obstructed from documenting or photographing the destruction.

6. That thermal power plant is already operating in the same region at a distance of about 30Kms and the Adani Thermal Power Plant at Godda, Jharkhand is also located in close proximity to the proposed project site establishing a third thermal plant within the same airshed and river basin will result in cumulative pollution overload, including fly ash dispersion, elevated SOx and NOx concentrations, groundwater contamination, increased respiratory and carcinogenic risks, and toxic effluent infiltration. No environmental / cumulative impact assessment has been conducted, in violation of the mandatory Environmental Impact Assessment (EIA) requirements.

7. The site of the proposed site is situated in a declared flood-prone zone, locally known as *"Bhorang"*, where the monsoon waters of the Ganga naturally accumulate, discharge, and percolate. This natural system ensures groundwater recharge, prevents excessive flooding, and maintains ecological balance in the surrounding region. By interfering with this flood-retention and climate-buffering system, the Respondents are effectively attempting to convert a critical hydrological zone into an industrial project site, thereby inviting foreseeable ecological and hydrological collapse. Such intervention exposes the surrounding increased risk of floods, soil erosion, displacement, crop failure, and long-term loss of livelihood.

8. That the Respondents have failed to undertake or disclose any statutory tree enumeration, scientific plantation inventory, biodiversity and species-specific impact mapping, socio-ecological and livelihood loss valuation, or approved compensatory afforestation and mitigation plan as per settled principles of environmental jurisprudence. Such omissions constitute gross non-compliance with the statutory environmental clearance framework and vitiate the decision-making process before grant of any approval.

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9. That on 02.09.2025, during the visit of the Secretary, Department of Energy, approximately 50–60 trees were felled to construct a temporary helipad and access corridor near the proposed site in violation of the Environment (Protection) Act, 1986. This deliberate removal of trees demonstrates wilful non-compliance, premeditated disregard for statutory obligations and institutional tolerance of illegality, giving rise to serious apprehension of large-scale deforestation and irreversible ecological damage once full-scale project execution begins.

   Photographs of the site before felling trees and after felling trees are annexed hereto and marked as annexure P-2

10. That on 06.09.2025 it has come to the knowledge of the Applicant, that over five lakh (5,00,000+) trees were marked for felling, and excavation operations were initiated along pathways intended for making approach roads. On the same day, the Kishan Chetan Evam Utham Samiti, through its Member i.e. the Applicant submitted a detailed representation to the Chief Secretary, Government of Bihar, Patna drawing attention to the marking of over 5,00,000 trees, the commencement of excavation works, and the serious environmental and ecological consequences of large-scale tree felling in this ecologically sensitive area and impact of another thermal plant in the proposed site. The representation further emphasized that such actions were undertaken without statutory approvals, in clear violation of environmental safeguards and principles consistently upheld by the National Green Tribunal.

    A photo copy of the letter is annexed hereto and marked as annexure P-3.

11. That on 15.09.2025, the Kishan Chetan Evam Utham Samiti, through its member i.e. the Applicant submitted another representation to the Chief Secretary and the Principal Chief Secretary, Government of Bihar, Patna, highlighting all the concerned issues, including the marking of over 5,00,000+ trees for felling to construct pathway and the serious environmental



risks posed by such large-scale deforestation in the ecologically sensitive area. The representation also raised concerns regarding the proposed establishment of an additional thermal power plant in the vicinity, where two thermal plants already exist, which could result in severe cumulative environmental impacts, potential disruption of the ecosystem, and adverse effects on the Ganga basin and Paiti Pahad region.

A photo copy of the letters annexed hereto and marked as annexure P-4.

12. That the said two letters submitted to the Chief Secretary and the Principal Chief Secretary, outlining all the concerns received no responses nor any decisive action has been taken by the authorities. Meanwhile, ignoring destruction of the environment at Paiti Pahad continued unabated, serious environmental risks posed by such large-scale deforestation in the ecologically sensitive area and the felling of trees also continued.

13. That the Private Respondent has been carrying out covert operations by fencing orchards during nighttime, forcibly enclosing private agricultural lands, and demarcating circular boundaries around dense vegetation patches to facilitate secretive tree felling beyond public view. Members of the local communities who attempt to document these activities are being threatened, intimidated, and obstructed. Such conduct does not amount to governance, it constitutes a coordinated suppression of environmental evidence and deliberate obstruction of lawful scrutiny.

14. That helipad has already been constructed at the foothill of Paiti Pahad which is an unauthorized structure and making restoration of the area to its natural state impossible. The construction has been carried out in violation of environmental norms and laws despite the site being located within a floodplain retention zone.

15. That the Respondents have acted in anticipation of future clearance a practice repeatedly condemned by Courts and the

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Hon'ble NGT. The doctrine of fait accompli cannot be used to force post-facto regularisation of an illegality. Commencing work without EC is not a technical defect it is serious illegality.

16. That the Project Proponent has submitted an application seeking prior Environmental Clearance (EC) vide Proposal No. IA/BR/THE/550207/2025, wherein it has falsely disclosed that only 1,156 trees are proposed to be felled for implementation of the project. However, contrary to the said disclosure, a substantially larger number of trees have already been felled at the project site much prior to the grant of Environmental Clearance and even before the grant of Terms of Reference (ToR), thereby rendering the EC application misleading and vitiated by suppression of material facts.

17. That notwithstanding the aforesaid pre-emptive and illegal tree felling, the Government of India, Ministry of Environment, Forest and Climate Change (MoEF&CC), IA Division, proceeded to grant Terms of Reference (ToR) to the Project Proponent on 27.10.2025, without accounting for the admitted fait accompli situation created at the site, in gross violation of the Environmental Impact Assessment (EIA) Notification, 2006 and settled principles laid down by the Hon'ble Supreme Court and this Hon'ble Tribunal.

A photo copy of ToR and screenshot of Application for ToR are annexed hereto and marked as annexure "P-5"

18. That the ash management plan, if any, is undisclosed, and no public consultation has been undertaken under Appendix-IV of the EIA Notification, 2006. There is no data on ash dyke locations, slurry run-off pathways, seepage controls, or Ganga contamination probabilities. Such blind execution risks cross-basin contamination and irreversible ecological damage.

19. The Applicant submits that the proposed thermal power plant site transferred to Adani Power Limited is in situated in an area comprising fertile agricultural land, natural soil, dense tree cover, and forms part of the Ganga basin and very close to Paiti

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Pahad region represents just the tip of the iceberg. The Multiple large-scale project site is being undertaken across the state without obtaining prior Environmental Clearance (EC), in blatant violation of environmental norms and laws, facilitated by the sheer apathy of the statutory authorities, including SEIAA Bihar and the Bihar Pollution Control Board. This alarming trend requires immediate intervention of the Hon'ble Tribunal with strong and exemplary directions to prevent further environmental degradation, including action against higher-level officials responsible for regulatory negligence.

20. That the Hon'ble Tribunal is urged to issue directions of serious consequence to safeguard the environment in and around the proposed site of the thermal plant, Paiti Pahad, Bihar. Such directions may include penal action against polluters, demolition of illegally constructed structures, and execution of remedial measures to restore environmental damages already inflicted. The Tribunal may also direct the SEIAA and the Pollution Control Board to cease their inaction, which currently enables ongoing illegal activities and environmental destruction.

21. That the Applicant submits that the entities responsible for the project, including officers associated with state institutions and their affiliates, have facilitated large-scale unauthorized construction and deforestation, resulting in severe environmental degradation. Despite being duty-bound to enforce environmental laws, these actors have allowed illegal activities that threaten public health, biodiversity, and ecological balance, thereby necessitating judicial scrutiny and intervention.

22. That it is undisputed Paiti Pahad region and surrounding areas of the proposed site are ecologically sensitive and geologically fragile. Large-scale, unregulated construction and deforestation, carried out under the guise of development, are contrary to the principles of sustainable development under Section 20 of the National Green Tribunal Act, 2010. The unlawful felling of lakhs of trees, diversion of natural water courses, and disruption of

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the Ganga basin ecosystem demonstrate complete disregard for environmental limits and statutory obligations.

23. That the conduct of the project proponent and the apathy of the Respondent authorities are in direct contravention of all environmental legislation. Despite knowledge of ongoing environmental destruction, the authorities have failed to act, allowing irreversible ecological damage.

24. The proposed site falls within an area with already limited civic and environmental infrastructure. The scale and unregulated nature of another the thermal plant construction, coupled with massive deforestation, overloaded groundwater resources, poor ambient air quality and poor natural drainage systems. While obstructing ecosystems vital for the surrounding region comprises fertile agricultural land, natural soil, dense tree cover, Ganga basin and Paiti Pahad. Such actions violate the Precautionary Principle, Polluter Pays Principle, and Public Trust Doctrine, jeopardizing both ecological integrity and public health.

25. That addition of another thermal plant in the region, combined with large-scale illegal deforestation and construction without EC, are accelerating environmental deterioration. The destruction of natural habitats and cutting of lakhs of trees for the thermal plant are causing massive ecological and hydrological disruptions, threatening flora, fauna, and local communities.

26. That third thermal plant within the same airshed and river basin will result in cumulative pollution overload, including fly ash dispersion, elevated SOx and NOx concentrations, groundwater contamination, increased respiratory and carcinogenic risks, and toxic effluent infiltration. No environmental / cumulative impact assessment has been conducted in violation of the mandatory Environmental Clearance under the EIA Notification, 2006. Unchecked deforestation for the thermal plant irreversibly compromises the

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ecological balance of the surrounding region, Paiti Pahad region and Ganga basin.

27. That establishment of the thermal plant without proper environmental impact assessment will alter the demography and natural environment, results in ecological stress and undermine sustainable development.

28. That the Respondent authorities have demonstrated blatant disregard for environmental laws, allowing illegal deforestation and construction without Environmental Clearance, thereby aggravating environmental risks.

29. That such illegal activities, undertaken even by state-affiliated actors, undermine governance, erode public trust, and set a dangerous precedent for private persons/corporations to flout the law. This systematic degradation threatens agriculture, public health, ecological balance and sustainable development also necessitating urgent judicial intervention.

30. That the Respondent authorities' continued inaction and apathy in the face of environmental violations have destruction of approximately 50–60 trees were felled to construct a temporary helipad and access corridor near to the proposed site area, and thereafter another 1000 trees furthermore, allowed marking of over 5,00,000+ trees for felling to construct pathway and the serious environmental risks posed by such large-scale deforestation in the ecologically sensitive area and cumulative pollution overload, including fly ash dispersion, elevated SOx and NOx concentrations, groundwater contamination, increased respiratory and carcinogenic risks, and toxic effluent infiltration.

Photographs of constructing helipad and marking of trees are annexed hereto and marked as annexure P-6.

31. That the thermal plant will cause exposure to emissions from thermal power plants is directly linked to bronchitis, asthma, COPD, progressive lung damage, pulmonary fibrosis, PM2.5 related cardiotoxicity, cancers of the lung, skin, stomach due to heavy metal exposure, developmental delays, neurotoxicity, bone

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deformities, cardiac hypertrophy and ischemic heart disease resulting from elevated SOx/Nox, waterborne gastrointestinal infections including cholera and dysentery.

32. That the thermal plant will generate millions of tonnes of fly ash within the first decade, necessitating ash dyke construction and slurry drainage systems. Locating such infrastructure within a flood-retention zone creates a high risk of catastrophic failure. Ash dyke breaches in floodplains have repeatedly resulted in nationally documented toxic dispersals, demonstrating that placing ash storage in this location is not merely unsafe but scientifically indefensible.

33. That irreplaceable loss of mature trees aged 25–30 years cannot be offset by planting saplings. Replacing a 30-year-old mango tree with a 2-foot seedling is not environmental compensation; it is a mathematical and ecological falsehood. The carbon sequestration capacity, soil stabilization, groundwater recharge, transpiration, and habitat functions of mature trees cannot be restored even over decades. Treating lakhs of such trees as disposable constitutes ecological annihilation, not development.

34. That thermal power plant is already operating in the same area, and the Adani Thermal Power Plant at Godda, Jharkhand, is also located in close proximity to the proposed project site, now they are establishing another thermal plant without Environmental Clearance. The private respondent have prima facie facilitated illegal establishment of thermal plant and environmental degradation, while authorities responsible for enforcement turned a blind eye. Immediate judicial action, including environmental compensation and penal measures, is imperative to prevent further ecological harm.

35. The Land Acquisition Officer, vide letter dated 27.03.2025, in response to the queries raised by the Applicant regarding the details of the project land, informed that the land was acquired for a thermal power project. It transpires from the said response that the counting of trees was carried out during the year 2010.

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11, i.e., more than a decade ago. Since then, several new trees have grown; however, the same have not been counted by the authorities and are being mercilessly felled along with the old trees.

A photocopy of the said response is annexed hereto and marked as annexure P-7

36. That despite repeated complaints, no action has been taken, and illegal establishment of thermal plant and deforestation at the thermal plant site continue unchecked, highlighting the authorities' failure to perform their statutory duties.

37. That environmental consequences of large-scale agricultural loss and deforestation without EC are grave, affecting biodiversity, hydrology, air quality, and public health, and require urgent judicial scrutiny.

38. That issuing stern orders in this case will send a strong message to other violators that statutory and environmental norms must be respected. The time has come to reaffirm that no entity is above the law.

39. The Respondents' activities in establishing the another thermal plant are in violation of multiple environmental laws and norms, directly threatening the surrounding eco-system, Paiti Pahad ecosystem and the Ganga basin.

40. That the Applicant submits that protecting the environment and upholding statutory environmental norms is imperative, as current practices by powerful entities and complicit authorities are converting legal safeguards into a façade, allowing large-scale ecological destruction across Bihar.

41. That the District Magistrate, Bhagalpur, despite being repeatedly informed, has not initiated any prohibitory or preventive action. Silence despite knowledge constitutes constructive complicity, and administrative inaction under such circumstances is not negligence it is participation by omission.

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42. That *Goa Foundation v. Union of India* (2014) 6 SCC 590 established that development cannot legalize environmental crime or convert illegality into fait accompli. Commencement of work before EC cannot be ratified post-facto; doing so is jurisdictionally void. By initiating work without EC, the Respondents have placed themselves in direct conflict with the Supreme Court.

43. That *Deepak Kumar v. State of Haryana* (2012) 4 SCC 629 clarified that even activity below threshold triggers environmental scrutiny in ecologically sensitive zones and no extraction/operation can commence without appraisal. In the instant case, the scale is exponentially larger; yet Respondents have commenced operations without even minimum compliance this violates Deepak Kumar directly.

44. That the Applicant having felt it necessary to protect the environment, ecology of the area and to uphold the dignity of environmental norms and laws which are being turned into a hoax by the Respondents and other wrong doers spread over throughout the state, your Applicant begs to move the present Application on the following amongst other grounds :

GROUNDS

A. The Private Respondent has commenced large-scale construction and deforestation for the thermal power plant without obtaining prior Environmental Clearance in direct contravention of the EIA Notification, 2006, and associated environmental laws.

B. For that the Applicant has informed the government authorities on different occasions vide emails to awaken their conscience which are enclosed for kind consideration of this Hon'ble Tribunal. But to no effect.

C. For that the Applicant possesses substantial evidence demonstrating ecological destruction, including photographic documentation, on-site videography, and before-and-after satellite imagery showing mass removal of tree cover, slope

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disturbances, unauthorized clearing operations, and land alteration activities conducted in violation of the law. These materials reflect the progressive desecration of the hill and floodplain to forcibly pave way for industrial occupation.

D. For the sequence of land acquisition, facilitation of illegal construction, massive tree felling, suppression of local opposition, and retroactive legalization constitutes environmental fraud and deliberate circumvention of statutory provisions.

E. For the project site and Paiti Pahad is ecologically fragile, functioning as a natural watershed regulator for the Ganga basin. Hill cutting and removal of lakhs of trees will disrupt hydrology, increase flood risks, degrade groundwater recharge, and destroy biodiversity, causing irreversible ecological harm.

F. For emissions from the thermal plant, along with fly ash and effluent discharge, pose serious risks to human health, including respiratory illnesses, cancers, cardiovascular diseases, developmental harm in children, and waterborne infections. The State has failed to identify or protect vulnerable populations, demonstrating abdication of public health duties.

G. For the proposed fly ash storage in flood-prone areas poses high risk of catastrophic failure, while the scale of construction will overload local civic infrastructure, impacting water, waste, and drainage systems.

H. The actions of the Respondents are contrary to the Precautionary Principle, Public Trust Doctrine, and the provisions of Section 20 of the NGT Act, 2010, which mandate protection of the environment and sustainable development.

I. For that the Respondents have undertaken construction and preparatory works for a Thermal Power Plant, a project expressly classified under Item 1(d) of the EIA Notification,

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2006, without obtaining prior Environmental Clearance (EC) from the competent authority, thereby rendering every physical act performed on the ground illegal, void ab initio, and in teeth of binding Supreme Court and NGT precedents.

J. For that failing to prevent continuing harm despite knowledge constitutes administrative collusion, and the silence of authorities amounts to constructive participation in illegality.

K. For that the acts of omission and commission by the Respondents have resulted in ecological, hydrological, climatic, agricultural, cultural, and public health harm, demonstrating that the administration has abdicated its mandate of environmental governance and instead permitted large-scale destruction of Paiti Pahad.

L. For that the Respondent Authorities ought to have imposed deterrent measures, prosecuted offenders, and initiated restoration. Instead, they have remained silent, thereby facilitating irreversible loss. Their failure violates the Precautionary Principle and Polluter Pays Principle recognized as binding constitutional law.

M. For that due to the inaction of authorities and the illegal acts of Respondents, the ecology, aquifers, orchards, biodiversity, soil stability, and future safety of the floodplain have been placed in jeopardy, warranting remedial, prohibitory, and restorative intervention of this Hon'ble Tribunal in exercise of its powers under Sections 14, 15, and 18 of the National Green Tribunal Act, 2010.

N. For that the failure of the respondents is violative of several environmental laws. It is also against the concept of sustainable development.

O. For that section 18(1) read with section 14 & 15 of the National Green Tribunal Act, 2010, the Hon'ble Court has ample jurisdiction to adjudicate this matter.

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P. For that under section 18(2) of the National Green Tribunal Act, 2010, your Applicant is competent to file this Application before the Hon'ble Tribunal.

LIMITATION:

The Applicant declares that as per the National Green Tribunal Act 2010 this Application is well within the prescribed time.

INTERIM RELIEF :

Pending disposal of the Application, the Applicant prays that this Hon'ble Tribunal be pleased to :

A. Direct the constitution of a high-level, independent Fact-Finding and Oversight Committee comprising senior officials from the Ministry of Environment, Forest & Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), Bihar State Pollution Control Board (BSPCB), the Department of Forest & Environment, Government of Bihar, and one independent hydrology and biodiversity expert to be nominated by this Hon'ble Tribunal, to immediately visit the project site and the adjoining floodplain region in Pirpainti, District Bhagalpur and inspect illegal cutting and marking of 5–10 lakh trees, destruction of Paiti Pahad slopes and orchard zones, helipad construction and land alteration, construction of boundary walls without EC. The Committee shall submit a factual inspection report including, assessment of ecological and hydrological damage, computation of environmental compensation under the Polluter Pays Principle, identification of responsible officers and private entities, recommendations for scientific restoration and reforestation measures, with clear timelines for implementation.

B. Direct the Respondents to immediately and completely stop all illegal activities, including but not limited to felling, marking or fencing of trees and orchards, cutting, excavation or blasting operations on the Paiti Pahad hill slope, expansion of helipad, grading of approach roads or levelling

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of the site, any preparatory or enabling works for the project undertaken without obtaining Environmental Clearance (EC) and dumping or disposal of earth, debris, construction waste, ash or any industrial material in the floodplain areas.

C. Direct the Respondents no further filling, excavation, embankment, fencing, dumping, encroachment or any other alteration of terrain shall take place in any part of project site, Paiti Pahad hill slopes, adjoining orchards, the "Bhorang" floodplain basin of the Ganga, riparian zones, recharge corridors and agrarian wetlands till disposal of this Application.

D. Direct the Respondents to submit on record, within 10 (ten) days, a comprehensive detailed action plan addressing i. Immediate cessation of all ongoing harm and measures to prevent further environmental damage, ii. Medium-term strategies for containment and reversal of ecological and hydrological degradation, iii. Long-term, scientifically supervised restoration of the hill ecology, orchard areas, and groundwater recharge systems, iv. A mechanism to prevent recurrence of illegal tree felling, land alteration, or commencement of the Adani project without prior Environmental Clearance (EC) specifying named responsible officers, timelines, and accountability measures

E. Restrain the Respondents from creating, transferring or encumbering any third-party rights, including leases, licenses, financial transactions, tenders, monetisation or contractual interests over the proposed Adani project lands, orchard territories marked for destruction and hill slope regions of Paiti Pahad;

F. Direct the seizure of all machinery deployed or intended to be deployed for illegal activities, including excavators, pay-loaders, drilling units, chainsaws, saw mills, fencing equipment and transport vehicles used for tree removal or land alteration.

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G. Direct deployment of police personnel from outside the local jurisdiction to ensure unbiased monitoring, enforcement and to prevent the intimidation of villagers, obstruction of evidence, nighttime or secret felling and excavation, coercion or threats to the Applicant or residents;

H. Direct immediate preventive protection for the Applicant and residents, considering prior intimidation and active suppression of dissent by individuals engaged in illegal works;

I. Pass any other interim orders that this Hon'ble Tribunal may deem fit, proper and necessary in the interest of environmental justice, protection of Paiti Pahad, preservation of the Ganga floodplain, and prevention of further environmental crimes until disposal of this Application.

PRAYER

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to :

a) Immediately halt all construction, tree felling and related activities of Adani thermal plant at Paiti Pahad until Environmental Clearance is obtained.

b) Order restoration and remedial measures for environmental damage already caused, including reforestation, soil stabilization, and watershed rehabilitation.

c) Impose penalties and environmental compensation on the project proponents and responsible authorities for violations of environmental laws and regulations.

d) Direct SEIAA, Bihar, BSPCB, and other statutory authorities to enforce environmental laws strictly and prevent further illegal construction activities.

e) Prohibit retroactive legalization or regularization of illegal activities undertaken by the Respondents.

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f) Pass such further orders as this Hon'ble Tribunal may deem just and proper to uphold environmental laws, protect the Paiti Pahad ecosystem, safeguard public health, and maintain public confidence in governance.

And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

Original Application No. /2026/EZ

In the matter of:

Shravan Singh

....Applicant

-Vs-

The State of Bihar & Ors.

....Respondents

BEFORE THE NOTARY PUBLIC
HOWRAH

AFFIDAVIT

K/Jan/282/26

I, Shravan Singh, son of Shri Bholanath Singh, aged about 41 years, residing at Vill.- Koochbanna, P.O. & P.S. Pirpainti District – Bhagalpur, Bihar, PIN-813209, do hereby solemnly affirm and state as follows:

1. That I am the applicant in the above-mentioned application and competent to sewar and affirm this Affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

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Shravan Singh
DEPONENT

SOLEMNLY AFFIRMED & DECLARED BEFORE ME BY THE DEPONENT ON IDENTIFICATION OF ADVOCATE

Place Judges' Court
Howrah - 711101
W.B. India

LAXMIKANTA DAS
NOTARY HOWRAH
Govt. of West Bengal

06 JAN 2026

Identified by me and Signed in my Presence

Advocate 4/1/2023

VERIFICATION

Verified on this 14th day of ~~December~~ January, 2026 at Howrah that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by

14/1/2026

ADVOCATE

Sarvan Singh

DEPONENT

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दैनिक भास्कर
भागलपुर 29-01-2022

Annexure-'P-1' 29

दैनिक भास्कर, भागलपुर, शनिवार, 29 जनवरी 2022 dainikbhaskar.com

समस्या • जिस पीरपैंती की पहचान गन्ने की मिठास से थी, उसे अब न खरीदार मिल रहे और न बाजार

पीरपैंती में गन्ने की खेती से किनारा कर रहे किसान

5 हजार की जगह 300 एकड़ में सिमटकर रह गई

भास्कर न्यूज | पीरपैंती

जिस पीरपैंती की पहचान गन्ने की मिठास से थी, उस गन्ने का वजूद अब खतरे में पड़ गया है। यहां के किसान अब गन्ने की खेती से किनारा कर रहे है। कल तक जहां पांच हजार एकड़ में गन्ने की पैदावार होती थी, वह अब महज 300 एकड़ में सिमट कर रह गई है। अगर ऐसे ही चलता रहा तो आने वाले दिनों में स्थिति और भी चिंताजनक हो सकती है। आखिर ऐसा हो क्यों रहा इसे जानना भी जरूरी है।

दरअसल पिछले दो वर्षों में कोरोना महामारी ने खेती को चोट पहुंचाई तो बाजार न मिलने से गुड़ की खपत कम हो गई। वहीं विनाशकारी बाढ़ से फसलों को हुए नुकसान ने भी किसानों की रही सही कमर निकाल कमर तोड़ दी। ऐसे में पूरी जमा पूंजी गंवाने के बाद अब किसानों के पास सिवाय अपनी किस्मत को कोसने के कुछ नहीं बचा है। अब स्थिति ये हो गई है कि इस प्रखंड की पहचान रहे गन्ने के उत्पाद गुड़ में किसानों की रुचि धीरे-धीरे कम होती जा रही है।

जानकारों के मुताबिक पीरपैंती में जहां गन्ने की खेती करीब 1300 हेक्टेयर में अधिक में होती थी, तो अब 300 से भी कम हेक्टेयर में सिमटकर रह गई है। पिछले वर्ष 370 हेक्टेयर में गन्ने की खेती हुई थी। इस वर्ष 311 हेक्टेयर में फसल लगी।


पीरपैंती में गुड़ तैयार करते किसान।

गन्ना पेराई मशीन बेच रहे किसान

दियारा क्षेत्रों में लगभग 80 प्रतिशत बड़े किसान गन्ना पेराई की मशीन रख गुड़ तैयार कर बाजार में बेचते थे। पीरपैंती आसपास की गुड़ बाजार शिवनारायणपुर थी। जहां किसानों को गुड़ की अच्छी कीमत मिलती थी। इस बार दियारा के ईख फसल पूरी तरह नष्ट हो गई। बुआई के समय लगाया गया पूंजी भी नहीं निकला। ऐसे में किसान गन्ने पेराई की मशीन कबाड़ में बेचने को विवश है।

उचित कीमत न मिलने से लागत नहीं निकल रही

बाढ़ के कारण दियारा क्षेत्रों में 30 हेक्टेयर भी गन्ने की खेती नहीं बन पाई। बाढ़ की विभीषिका ने खेती को पूर्ण रूप से नष्ट कर दिया। इससे हर वर्ष गन्ने की खेती में तेजी से गिरावट आ रही है। गन्ने की खेती करने वाले किसानों की माने तो रबी व खरीफ दोनों फसलों का नुकसान झेलना होता है। किसानों का कहना है कि पीरपैंती के गुड़ देश विदेश तक भेजे जाते थे। लेकिन अब यह भी खत्म हो गया है। गुड़ का बाजार एवं उचित कीमत नहीं मिलने से खेती में लगी लागत भी नहीं निकल पा रही। इसका नतीजा यह है कि किसान गन्ने की खेती छोड़ मुख्य गेहूं, मिर्च, मरसो व मक्का आदि विभिन्न नकदी फसल जिनकी बाजार में अच्छी मांग है और किसानों को समुचित कीमत मिल रही है वैसे फसलों की खेती करना शुरू कर दिया है।

गुड़ का बाजार न मिलने से खेत में लगा दिया आम का बगीचा

कामत टोला के किसान किसान तिवारी ने बताया कि गन्ने की खेती काफी महंगी हो गई है। गुड़ का बाजार खत्म हो गया है। पहले नौनी मिल बिहार में था तो किसानों के गुड़ का सही दर मिल पाता था, लेकिन अब वो नहीं रहा। मगुनी के किसान मनोज अग्निहोत्री ने बताया कि प्रकृति साथ नहीं दे रहा। असमयती वृष्टि नहीं हो पाती है। दस एकड़ में गन्ने की खेती करते थे। आज एक बीघा भी नहीं कर सकते है। शोनगर के किसान त्रिभुवन पांडे, भीम पांडेय, मृत्युंजय पांडे व सुनील पांडेय ने बताया कि पीरपैंती में किसान गुड़ की खेती पर आश्रित रहते थे। लेकिन अब एक बीघा भी खेती करना पहाड़ लग रहा है। पचरुखी के किसान सुमन पांडे, विजय पांडे ने कहा गुड़ का बाजार नहीं होने से किसानों आक्रोश में बगीचा लगा दिया। आम की फसल से आमदनी बढ़िया होती है।

दैनिक भास्कर
भागलपुर 29-03-2022

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नुकसान • प्रखंड के तड़वा गांव में रोज एक लाख पान के पत्तों का होता था उत्पादन, अब एक हजार भी नहीं

पान से पीरपैंती की पहचान हो रही गुम, कभी 65 एकड़ में होती थी खेती, अब दो कट्ठे में भी नहीं

सोनू झा | पीरपैंती

जिस पीरपैंती की पहचान पान से होती थी वह पहचान अब गुम हो रही है। जहां एक लाख से ज्यादा पान के पत्तों का उत्पादन होता था, वहां अब पूरी खेती ही समाप्त हो गई है। 2007 के बाद मौसम ने किसानों को ऐसी चोट दी कि उसके बाद किसी ने भी दोबारा खेती के लिए हिम्मत नहीं जुटाई। 13 साल पहले जहां तड़वा सहित आसपास इलाके में करीब 65 एकड़ में पान की खेती हुआ करती थी, वहां अब यह दो कट्ठे में भी नहीं रही। पान की खेती करने वाले किसानों की माने तो पीरपैंती के तड़वा गांव में पान की खेती बृहत पैमाने पर होता था। भागलपुर, बांका, मुंगेर, जमुई, समस्तीपुर, कटिहार, पूर्णिया बेगूसराय, बरौनी, सहित उत्तर बिहार के अलावा झारखण्ड के साहेबगंज, गोड्डा, दुमका, देवघर, पाकुड़, सहित विभिन्न जिलों में पीरपैंती के तड़वा गांव के पान की लाली से मुंह लाल होता था। मगर लागत ज्यादा मुनाफा कम होने से अब यह लालीमा खत्म हो गई है। किसानों के जीविका का आधार ही पान की खेती था, लेकिन इसके खेती में किसानों की जो लागत लगती थी, उतना मुनाफा नहीं हो पा रहा था। पिछले 15 वर्षों में धीरे धीरे पान की खेती विलुप्त होते चली गई। इस गांव के करीब 200 छोटे-बड़े किसान पान की खेती कर बच्चो की शिक्षा, बेटियों की शादी विवाह करते थे। 2003 में ठंड के भीषण प्रकोप के बाद पान किसानों को भारी नुकसान हुआ। फिर भी किसानों ने पुन: एक बार हिम्मत जुटाकर खेती शुरू की, लेकिन दूसरी बार 2007 मे मौसम की मार ने किसानों का कमर तोड़ दी। उसके बाद किसान पान की खेती से मुंह मोड़ लिया। पान की खेती के साथ पान की दुकान भी तड़वा के किसान ही चलाते थे। किसानों ने खेती से तो मुंह मोड़ लिया, मगर दुकान आज भी चला कर जीविकोपार्जन कर रहे हैं। किसानों ने बताया कि पान की बिक्री से जो आमदनी होती थी, वह पूंजी खेती में ही लग जाती थी। इसके बाद भी कमाई न होने से उस खेती को खत्म कर उस जमीन पर आम का बाग लगा दिया।

कभी खुद उगाते थे, आज बाहर से खरीदकर कर रहे हैं दुकानदारी



पीरपैंती के तड़वा गांव होती पान की खेती।

बांस के दाम बढ़े तो पांच गुनी महंगी हुई खेती

किसानों ने बताया कि पान की खेती में हर वर्ष भारी मात्रा में खर, बांस, रस्सी, मिट्टी सामग्री लगता था। खर और बांस काफी महंगा हो जाने से खर आसानी से उपलब्ध भी नहीं हो पाता था। बांस भी काफी महंगा होने से पान की खेती पांच गुनी महंगी हो गई, लेकिन किसानों के उत्पादित पान के दाम में कोई बढ़ोतरी नहीं हुई। जो थोड़ी बहुत कमाई होती भी थी तो उसे ठंड और मौसम की मार खत्म कर देता था।

रोज एक लाख पान प्रदेश के कोने-कोने तक जाता था

तड़वा गांव में हर रोज पान का पत्ता का उत्पादन एक लाख होता था। जिसकी सप्लाई प्रदेश के कोने-कोने तक होती थी। आज स्थिति ये हो गई है कि पहले जहां पीरपैंती का पान बिक्री के लिए बाहर जाता था,वहीं अब कोलकाता से पान की खरीदारी कर यहां लाया जाता है। अब यहां कुछ लोग घर मे पान खाने और शौक के लिउ इसकी खेती कर पान उत्पादन कर रहे है।

सरकार सहयोग करे तो फिर शुरू हो सकती है खेती

पान की खेती करने वाले तड़वा के किसान जय हिंद मंडल ने बताया कि इसकी खेती में मुनाफे से ज्यादा लागत लग जाती थी। करीब 65 एकड़ में सभी किसान मिलकर खेती पान की खेती करते थे। 2003 में मौसम की मार के बाद किसानों ने बैंक से कर्ज लेकर खेती किया, लेकिन दोबारा से नुकसान होने से कर्ज तले दब गए। अब अगर सरकार कर्ज माफ कर सहयोग करे तो एक बार फिर खेती को जीवित किया जा सकता है। किसान मुकेश मंडल ने कहा कि कोलकाता से पान खरीदारी कर पान का दुकान चलाते हैं। वहीं नेपाली मंडल ने कहा कि पान की खेती खत्म होने से पुत्र की कमाई ही मात्र एक सहारा है। वहीं बाल किशोर मंडल ने कहा कि सबसे अधिक पान की खेती करते थे, मगर पान का बाजार नहीं मिलने और लागत अधिक लगने लगी। इसलिए उसे खत्म कर आम का बाग लगा दिया।

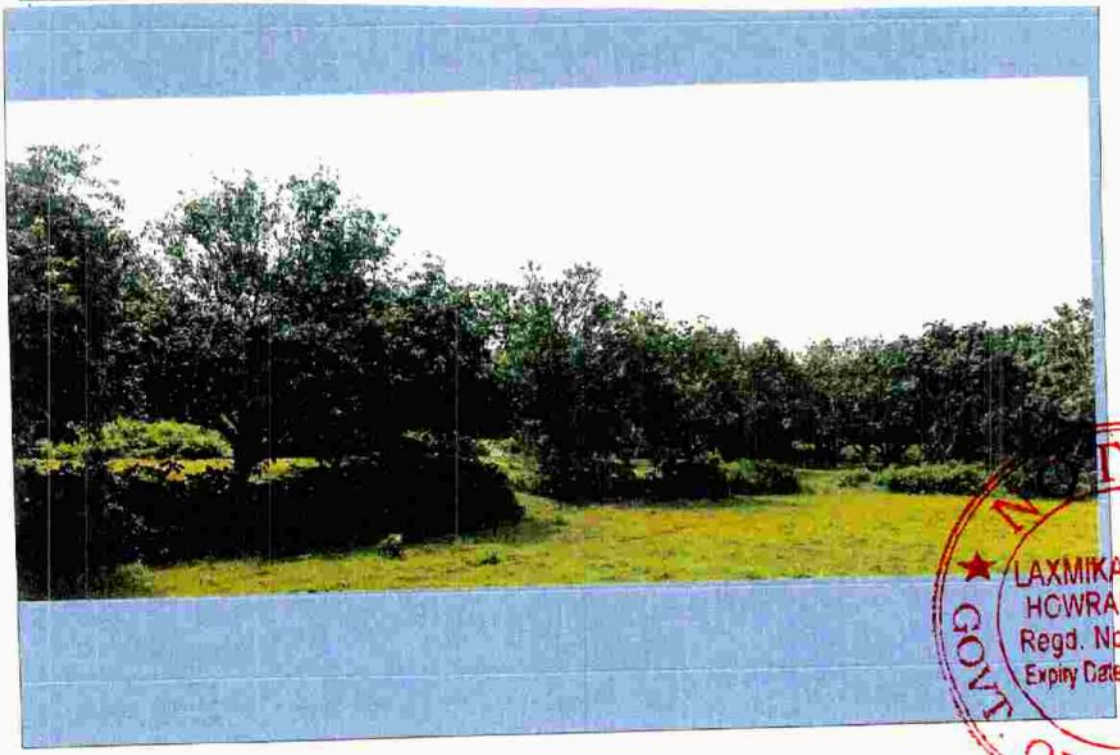






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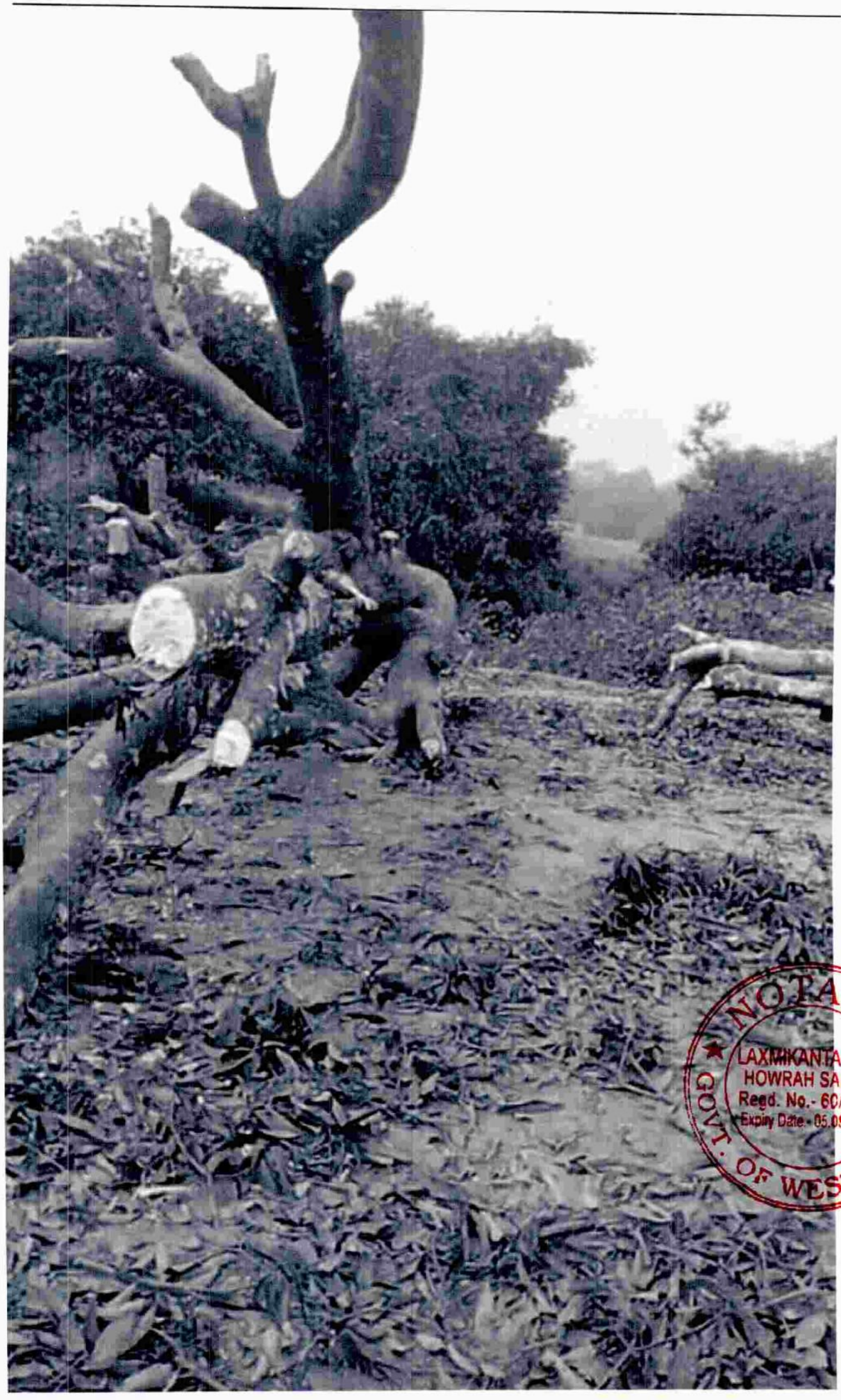




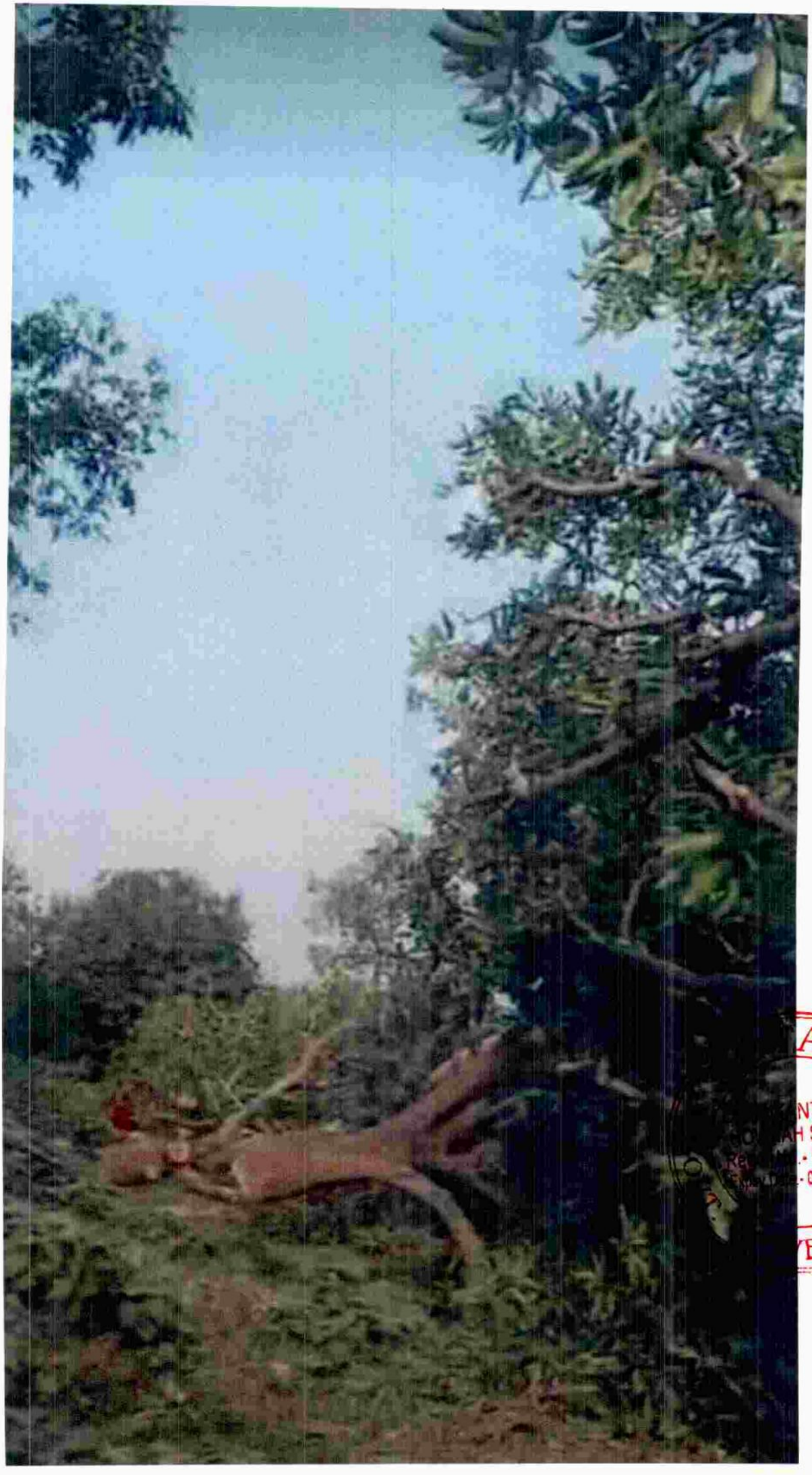
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GOVT. OF WEST BENGAL



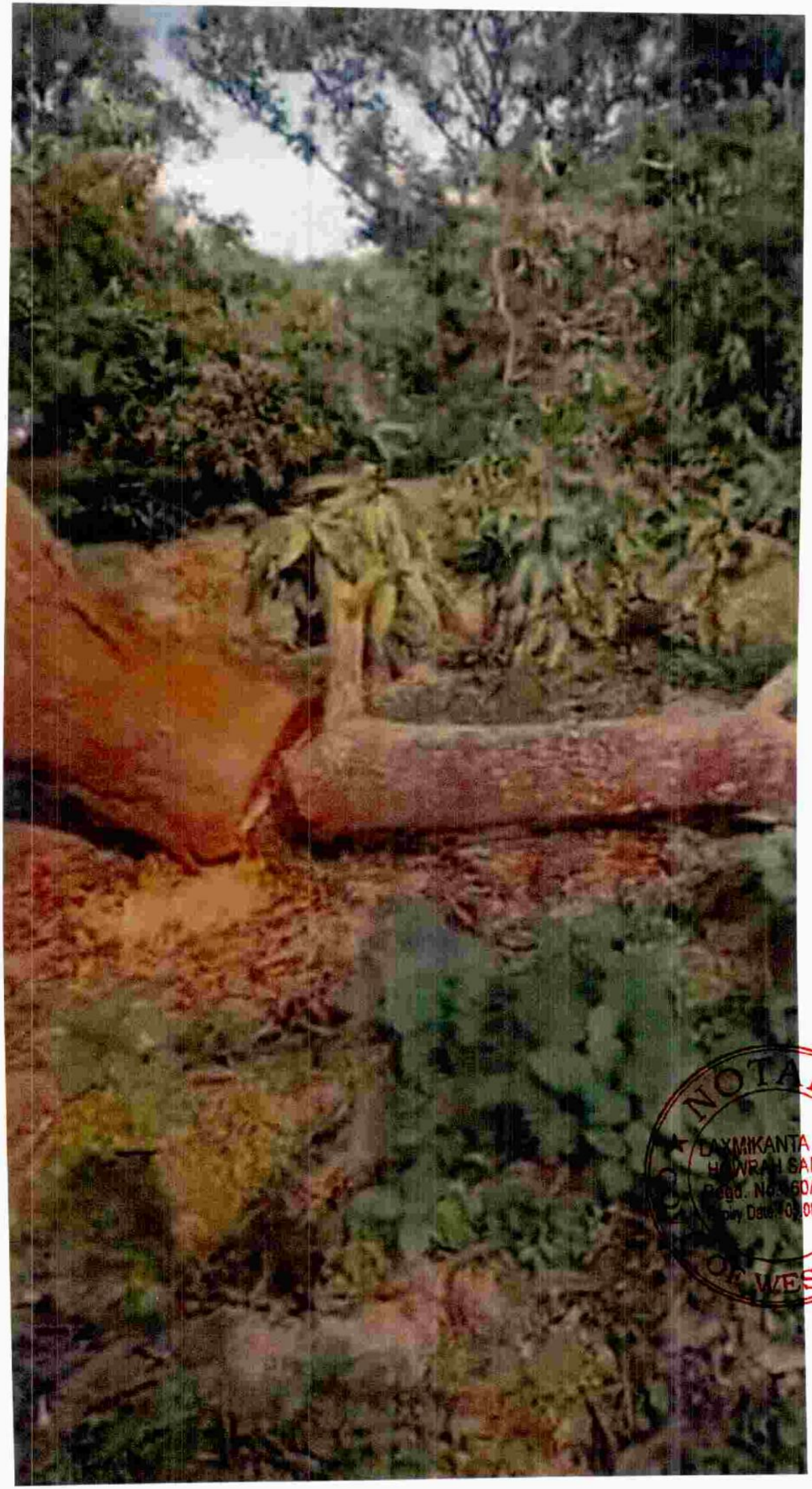
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Validity Date - 05.08.2027
GOVT. OF WEST BENGAL



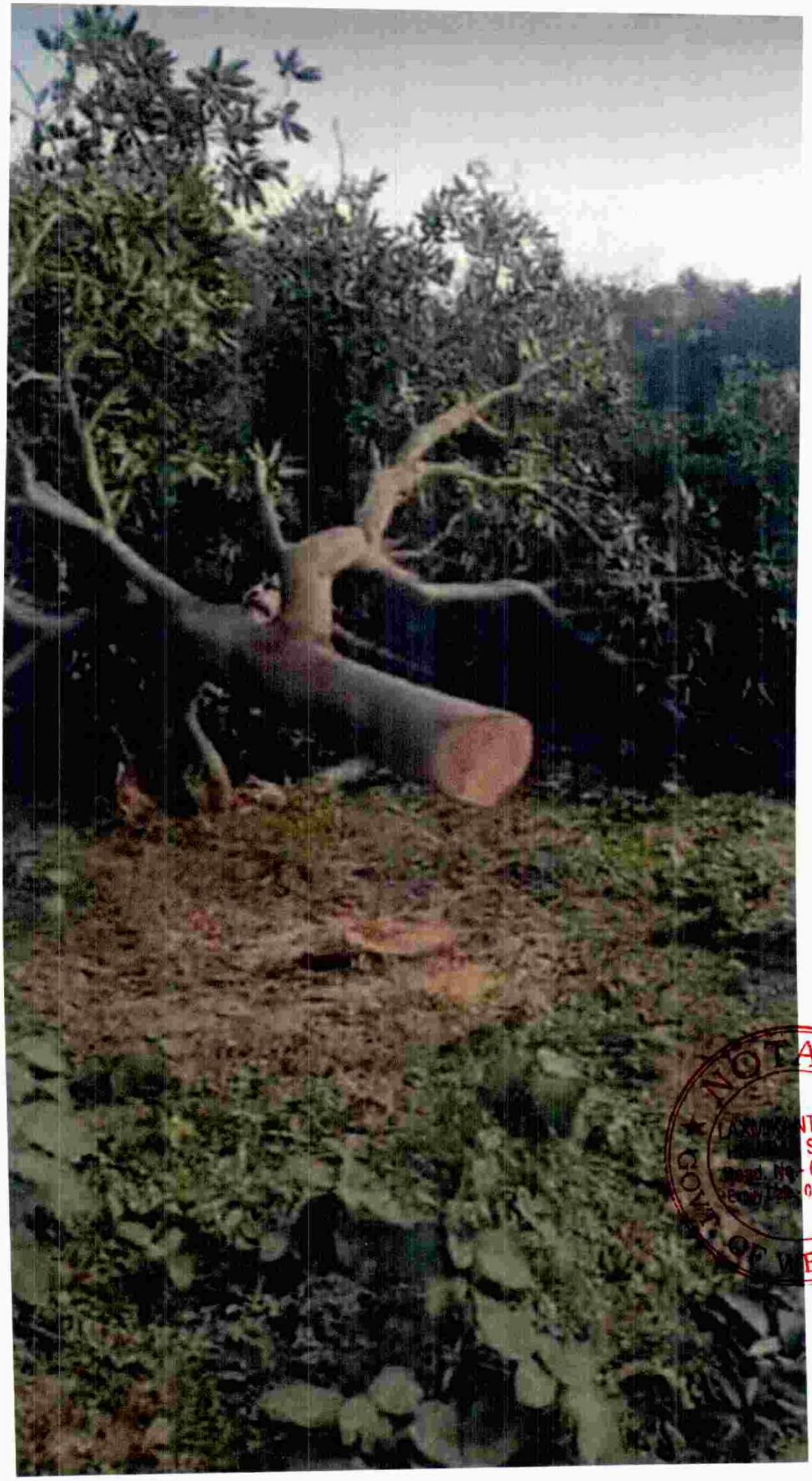
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GOVT. OF WEST BENGAL



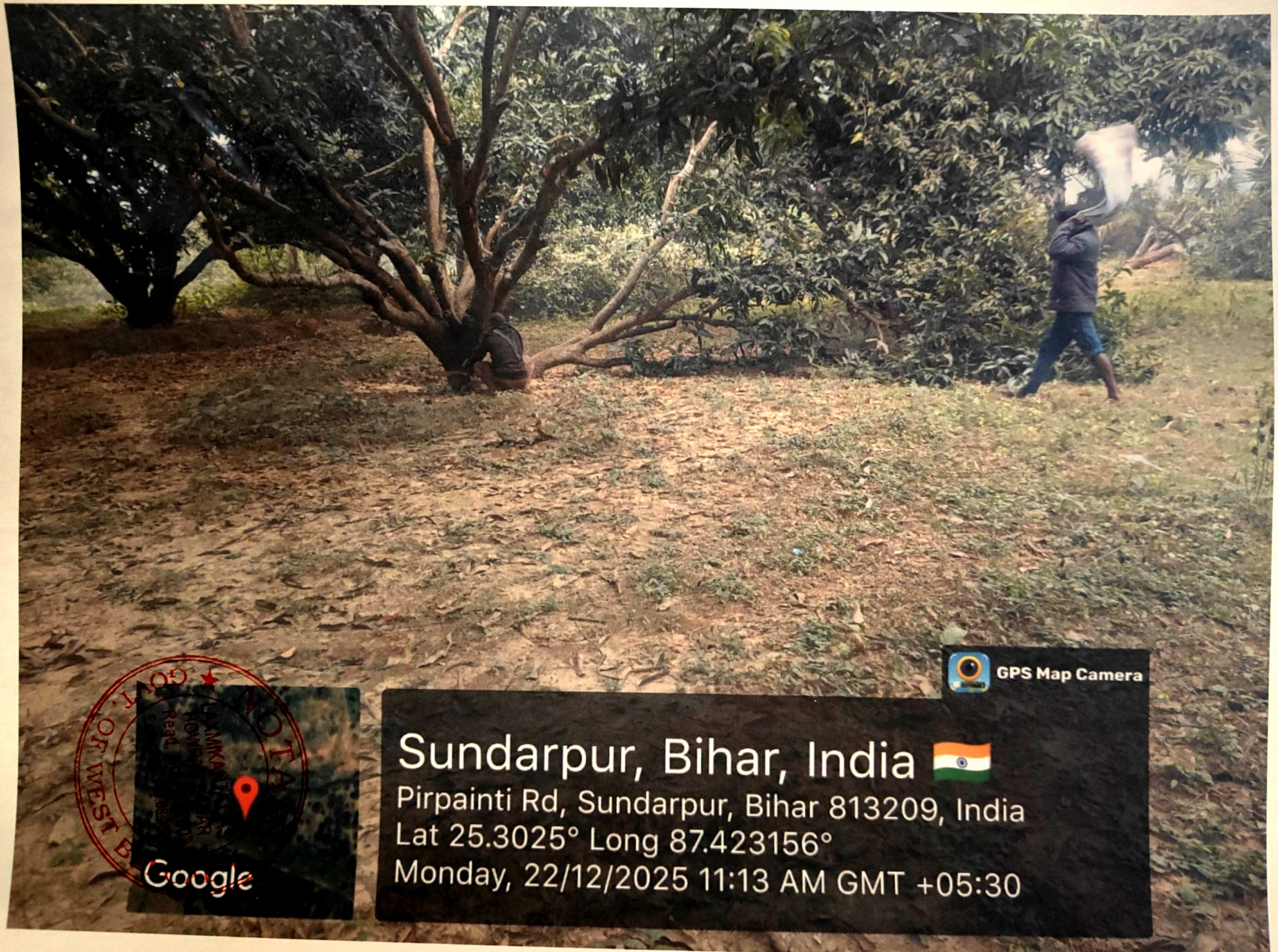
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GPS Map Camera
Sundarpur, Bihar, India
Pirpainti Rd, Sundarpur, Bihar 813209, India
Lat 25.3025° Long 87.423156°
Monday, 22/12/2025 11:13 AM GMT +05:30
Google

Annexure P-3

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किसान चेतना एवं उत्थान समिति

ग्राम-सुन्दरपुर, पोस्ट- पीरपैंती, जिला- भागलपुर-813209 (बिहार)

मोबाईल-9973381231 [illegible], 9931229637 [illegible]

Regd No - S00L192



दिनांक 6/9/2025

सेवा में,

श्रीमान मुख्य सचिव महोदय,

बिहार सरकार, पटना।

विषय :– पीरपैंती, जिला भागलपुर में ग्रीन जोन एवं " पैती पहाड" पुरातात्विक क्षेत्र में एनटीपीसी ताप विद्युत केन्द्र हेतु वृक्षों की अंधाधुंध कटाई रोकने एवं सोलर प्रोजेक्ट लागू करने के संबंध में।

महाशय,

सविनय निवेदन है कि हमलोग जिला– भागलपुर के अंचल–पीरपैंती अंतर्गत, हाल घोषित ताप विद्युत परियोजना पीरपैंती में भूमि अधिग्रहित छः मौजे 1. रायपुर, थाना नं0– 123, 2. सुन्दरपुर, थाना नं0– 122, 3. मुन्डवा उर्फ टुन्डवा, थाना नं0– 85, 4. हरिणकोल भाग 1, थाना नं0– 81, 5. हरिणकोल भाग 2, थाना नं0– 81, 6. सिरमतपुर, थाना नं0– 78 में अधिग्रहित भूमि का किसान हूँ।

1. यह है कि वर्तमान में उक्त क्षेत्र में लगभग 25–30 वर्ष आयु के हरे–भरे लाखों फलदार एवं अन्य पेड लगे हुए है। दिनांक– 02.09.2025 से अब तक लगभग 50–60 पेड काटे जा चुके है तथा लगभग 10 लाख पेड काटे जाने की योजना है। यह कार्य बिना किसी विधिक अनुमति एवं पर्यावरणीय स्वीकृति के किया जा रहा है।
2. यह है कि पीरपैंती एनटीपीसी हेतु हाल घोषित क्षेत्र " उँचा पहाड" जो " पैती पहाड" के नाम से जाना जाता है, जो प्राकृतिक रूप से [illegible] उँचाई पर स्थित, हरितावरण से आच्छादित एवं पुरातात्विक ऐतिहासिक महत्व का क्षेत्र है। इस क्षेत्र में वृक्षों का बडे पैमाने पर विनाश करना न केवल स्थानीय भू–आकृति और पारिस्थितिकीय

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संतुलन को नष्ट करेगा, बल्कि इस क्षेत्र की सांस्कृतिक धरोहर को भी अपूरणीय क्षति पहुँचाएगा।

3. यह है कि उक्त भूमि गांगाई इलाका एवं बाढग्रस्त क्षेत्र में आती है। बडे पैमाने पर वृक्षों की कटाई एवं ताप विद्युत परियोजना स्थापित करने से न केवल पर्यावरण को अपूरणीय क्षति पहुँचेगी, बल्कि वायु प्रदूषण, गंगा नदी में गाद जमाव, और स्थानीय जनता में गंभीर बीमारियों की संभावना भी बढेगी।
4. यह है कि पीरपैंती से मात्र 20 किलोमीटर की दूरी पर कहलगॉव में पहले से ही एनटीपीसी ताप विद्युत केन्द्र संचालित है तथा गोड्डा (झारखंड) में अडानी समूह का ताप विद्युत केन्द्र भी कार्यरत है। ऐसे में पीरपैंती में और एक ताप विद्युत केन्द्र स्थापित करना पर्यावरणीय दृष्टि से उचित नहीं है।
5. यह है कि एनटीपीसी ताप विद्युत केन्द्र की स्थापना से उडने वाली राख (fly ash), धूलकण और वायु प्रदूषण के कारण स्थानीय जनता में गंभीर रोगों का खतरा है। इससे दमा, ब्रोंकाइटिस, फेफडों के संकमण, हृदय रोग, त्वाचा रोग और कैंसर जैसी बीमारियॉ फैलने की संभावना है। गंगा नदी में राख और गाद जाने से जल प्रदूषण होगा जिससे पेट व आंतों के रोग, त्वाचा संकमण और पेयजल संकट उत्पन्न होगा। इस प्रकार यह परियोजना क्षेत्रीय जनमानस के जीवन एवं स्वास्थ्य पर विनाशकारी प्रभाव डालेगी।
6. यह है कि भारतीय संविधान अनुच्छेद 21 के तहत जीवन एवं स्वच्छ पर्यावरण का अधिकार सुनिश्चित करता है। पर्यावरण संरक्षण अधिनियम, 1986 तथा राष्ट्रीय हरित अधिकरण (NGT) के दिशा–निर्देशों का भी इस परियोजना में पालन किया जाना आवश्यक है। पैती पहाड का पुरातात्विक महत्व होने के कारण इसे भारतीय पुरातत्व सर्वेक्षण (ASI) या राज्य सरकार द्वारा संरक्षित धरोहर घोषित किया जाना चाहिए ।
7. यह है कि एनटीपीसी ताप विद्युत केन्द्र की स्थापना से होने वाले पर्यावरणीय एवं स्वास्थ्य संकट पर उच्च स्तरीय वैज्ञानिक जॉच कराई जाए।

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8. यह है कि पैती पहाड को संरक्षित धरोहर घोषित कर संरक्षित क्षेत्र के रुप में विकसित करने की पहल की जाए।
9. यह है कि तब तक इस परियोजना पर कार्यवाही स्थगित रखी जाए, जब तक कि पर्यावरणीय प्रभाव का संपूर्ण मूल्यांकन न हो जाए।
10. यह है कि यह क्षेत्र गांगेय इलाका कहलाता है जो बाढ के समय जलमग्न रहता है। पेडों के अंधाधुंध कटाई से मृदा अपरदन और बाढ के संभावनाएं और बढ जायेगी तथा ताप विद्युत केन्द्र से निकलने वाली उडन राख (Fly Ash) से वायु एवं गंगा नदी दोनो ही प्रदूषित होगें तथा पूरे क्षेत्र का पारिस्थितिक संतुलन बिगड जायेगा।

अतः आपसे विनम्र निवेदन है कि उपर्युक्त बातों को ध्यान में रखते हुए लाखों हरे पेड की कटाई से स्थानीय किसानों की आजीविका पर सीधी संकट आयेगी। इस परिस्थिति में परियोजना की कार्यवाही स्थगित रखी जाय तथा पूर्व घोषित सोलर विद्युत परियोजना स्थापित करने पर पुनर्विचार किया जाय।

प्रतिलिपी

1. प्रमंडलीय आयुक्त, भागलपुर।
2. जिला अधिकारी, भागलपुर

आपका विश्वासी

प्रदीप गुप्ता

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Annexure - P-4'

42

KISHAN CHETNA EVAM UTTHAN SAMITI

Village- Sundarpur, Post- Pirpainti, District- Bhagalpur- 813209 (Bihar)

Mobile No.- 9973381231, 9931229637,

Regd. No. – S000192

Letter No.- 20 **Date- 15.09.2025**

To,

The Principal Chief Secretary,

Department of Forest &

Environment, Government of Bihar,

Patna.

Subject :- Representation regarding illegal large-scale tree felling for NTPC Thermal Power Plant at Pirpainti, Bhagalpur and protection of the Green Zone and "Paiti Pahad" heritage site.

Respected Sir,

I, the undersigned, most humbly submit this representation for your kind consideration regarding the ongoing environmental destruction at Pirpainti Anchal, District Bhagalpur, where land has been acquired for the proposed NTPC Thermal Power Plant.

Facts in Brief

1. That the land in Pirpainti, District Bhagalpur has been acquired by the Government of Bihar for establishment of an NTPC Thermal Power Plant.
2. That the acquired area includes "Paiti Pahad (Uncha Pahad):, which has been recognized as a Green Zone and also carries archaeological, historical, and cultural importance.
3. That the said acquired land presently contains lakhs of green fruit-bearing and other trees, including nearly 5-10 lakh mango trees aged 25-30 years.
4. That since the visit of the Secretary, Department of Energy, of Bihar on 02.09.2025, nearly 50-60 trees out of around 150 standing trees have already been cut for construction of a helipad, and further large- scale felling is planned.

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5. That such indiscriminate felling of lakhs of trees will destroy the declared Green Zone and completely disturb the ecological balance of Pirpainti and adjoining areas.
6. That the acquired area falls under the Gangaiflood-prone region, which remains submerged during floods. Deforestation in such fragile land will aggravate soil erosion, floods, and natural disasters.
7. That within a distance of 20Km , one NTPC Thermal Power Plant at Kahalgaon is already operational and another Thermal Power Plant by Adani Group at Godda (Jharkhand) is functional. Establishing yet another Thermal Plant at Pirpainti will create unbearable cumulative pollution load.
8. That the proposed Thermal Plant will generate fly ash and hazardous emissions, leading to severe air pollution, siltation in the River Ganga, destruction of green cover, and loss of biodiversity.
9. That such pollution will expose the local population to asthma, bronchitis, lung cancer, cardiac ailments, skin diseases and water-borne diseases such as cholera, dysentery, and gastrointestinal infections.
10. That felling of green trees without approval is a violation of the Forest Conservation Act, 1980 and the Environment Protection Act, 1986.
11. That on 06.09.2025, nearly five lakh trees were marked for felling and during helipad construction several large trees have already been uprooted and removed from their roots, causing immediate and irreparable ecological damage.
12. That , with the active collusion of the local administration, the voices of farmers and local residents are being suppressed and large-scale tree felling is being carried out secretly without statutory clearance or public participation.
13. That the green orchards of farmers are being deliberately fenced and enclosed so that tree cutting may be carried out secretly inside these areas. This is a mala fide act amounting to illegal destruction of livelihood and environment.
14. That the District Magistrate of Bhagalpur is directly involved, acting under pressure from the Government, and is neglecting administrative principles and duties. Instead of impartial action, the DM is facilitating illegal tree felling and fencing activities, thereby violating environmental laws and administrative ethics.

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Prayer

In light of the above, it is most respectfully requested that your good office may kindly:

1. Take immediate steps to stop illegal tree felling at Pirpainti.
2. Declare Paiti Pahad as a protected Heritage and Green Zone.
3. Order an independent Environmental Impact Assessment (EIA) and Social Impact Assessment (SIA) of the project.
4. Initiate departmental action against the officials and contractors involved in illegal activities.
5. Direct implementation of the earlier declared Solar Energy Project in place of the Thermal Power Project.

Copy to: -

1. **The Divisional Commissioner, Bhagalpur Division, Bhagalpur.**
2. **The District Magistrate, Bhagalpur.**
3. **The Sub-Divisional Officer, Kahalgaon, District Bhagalpur.**
4. **The Divisional Forest Officer (DFO), Bhagalpur Forest Division, Bhagalpur.**

Yours faithfully,

Sarvan Singh

Shravan Singh
S/o- Shri Bholanath Singh
Village- Koochbanna
P.O & P.S- Pirpainti
District- Bhagalpur
Bihar, Pin Code- 813209
Date-

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LAXMIKANTA DAS
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KISHAN CHETNA EVAM UTTHAN SAMITI

Village- Sundarpur, Post- Pirpainti, District- Bhagalpur- 813209 (Bihar)

Mobile No.- 9973381231, 9931229637,

Regd. No. – S000192

Letter No.- 21 **Date- 15.09.2025**

To,

The Chief Secretary,

Department of Forest &

Environment, Government of Bihar,

Patna.

Subject :- Representation regarding illegal large-scale tree felling for NTPC Thermal Power Plant at Pirpainti, Bhagalpur and protection of the Green Zone and "Paiti Pahad" heritage site.

Respected Sir,

I, the undersigned, most humbly submit this representation for your kind consideration regarding the ongoing environmental destruction at Pirpainti Anchal, District Bhagalpur, where land has been acquired for the proposed NTPC Thermal Power Plant.

Facts in Brief

1. That the land in Pirpainti, District Bhagalpur has been acquired by the Government of Bihar for establishment of an NTPC Thermal Power Plant.
2. That the acquired area includes "Paiti Pahad (Uncha Pahad):, which has been recognized as a Green Zone and also carries archaeological, historical, and cultural importance.
3. That the said acquired land presently contains lakhs of green fruit-bearing and other trees, including nearly 5-10 lakh mango trees aged 25-30 years.
4. That since the visit of the Secretary, Department of Energy, of Bihar on 02.09.2025, nearly 50-60 trees out of around 150 standing trees have already been cut for construction of a helipad, and further large- scale felling is planned.

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5. That such indiscriminate felling of lakhs of trees will destroy the declared Green Zone and completely disturb the ecological balance of Pirpainti and adjoining areas.
6. That the acquired area falls under the Gangaiflood-prone region, which remains submerged during floods. Deforestation in such fragile land will aggravate soil erosion, floods, and natural disasters.
7. That within a distance of 20Km , one NTPC Thermal Power Plant at Kahalgaon is already operational and another Thermal Power Plant by Adani Group at Godda (Jharkhand) is functional. Establishing yet another Thermal Plant at Pirpainti will create unbearable cumulative pollution load.
8. That the proposed Thermal Plant will generate fly ash and hazardous emissions, leading to severe air pollution, siltation in the River Ganga, destruction of green cover, and loss of biodiversity.
9. That such pollution will expose the local population to asthma, bronchitis, lung cancer, cardiac ailments, skin diseases and water-borne diseases such as cholera, dysentery, and gastrointestinal infections.
10. That felling of green trees without approval is a violation of the Forest Conservation Act, 1980 and the Environment Protection Act, 1986.
11. That on 06.09.2025, nearly five lakh trees were marked for felling and during helipad construction several large trees have already been uprooted and removed from their roots, causing immediate and irreparable ecological damage.
12. That, with the active collusion of the local administration, the voices of farmers and local residents are being suppressed and large-scale tree felling is being carried out secretly without statutory clearance or public participation.
13. That the green orchards of farmers are being deliberately fenced and enclosed so that tree cutting may be carried out secretly inside these areas. This is a mala fide act amounting to illegal destruction of livelihood and environment.
14. That the District Magistrate of Bhagalpur is directly involved, acting under pressure from the Government, and is neglecting administrative principles and duties. Instead of impartial action, the DM is facilitating illegal tree felling and fencing activities, thereby violating environmental laws and administrative ethics.

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Prayer

In light of the above, it is most respectfully requested that your good office may kindly:

1. Take immediate steps to stop illegal tree felling at Pirpainti.
2. Declare Paiti Pahad as a protected Heritage and Green Zone.
3. Order an independent Environmental Impact Assessment (EIA) and Social Impact Assessment (SIA) of the project.
4. Initiate departmental action against the officials and contractors involved in illegal activities.
5. Direct implementation of the earlier declared Solar Energy Project in place of the Thermal Power Project.

Copy to: -

1. **The Principal Chief Secretary, Department of Forest & Environment, Government of Bihar, Patna.**
2. **The Divisional Commissioner, Bhagalpur Division, Bhagalpur.**
3. **The District Magistrate, Bhagalpur.**
4. **The Sub-Divisional Officer, Kahalgaon, District Bhagalpur.**
5. **The Divisional Forest Officer (DFO), Bhagalpur Forest Division, Bhagalpur.**

Yours faithfully,
Sarvan Singh

Shravan Singh
S/o- Shri Bholanath Singh
Village- Koochbanna
P.O & P.S- Pirpainti
District- Bhagalpur
Bihar, Pin Code- 813209
Date-

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सत्यमेव जयते

File No: J-13012/08/2025-IA.I(T)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division
***

Dated: **27/10/2025**

To,

Sh. R N Shukla
M/s. Adani Power Limited
Adani Corporate House, Shantigram, Nr. Vaishnodevi Circle, S.G Highway, Khodiyar, Ahmedabad Pin - 382421., Gujarat
E-mail: rn.shukla@adani.com

Subject: **Proposed 2400 (3x800) MW Coal Based Ultra Super Critical Thermal Power Project by M/s Adani Power Limited, located at Sirmatpur & adjacent villages in Tehsil/block Pirpainti, District Bhagalpur, Bihar – Prescribing of Terms of Reference – regarding**

Sir/Madam,

This is in reference to your online proposal number IA/BR/THE/550207/2025 dated 05.09.2025 seeking for Grant of Terms of Reference under the provisions of the EIA Notification 2006 and as amended for the project mentioned above.

2. The particulars of the proposal are as below:

(i) TOR Identification No.	TO25A0601BR5820988N
(ii) File No.	J-13012/08/2025-IA.I(T)
(iii) Clearance Type	TOR
(iv) Category	A
(v) Project/Activity Included Schedule No.	1(d) Thermal Power Plants
(vi) Sector	Thermal Projects
(vii) Name of Project	Proposed 2400 (3x800)MW Coal Based Ultra Super Critical Thermal Power Project at Sirmatpur & adjacent villages in Tehsil/block Pirpainti, District Bhagalpur, Bihar by Adani Power Limited
(viii) Name of Company/Organization	M/s. Adani Power Limited
(ix) Location of Project (District, State)	Bhagalpur, Bihar
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions	no
(xii) Applicability of Specific Conditions	no

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3. M/s Adani Power Limited has made an application online vide proposal no. IA/BR/THE/550207/2025 dated 05.09.2025 along with the application in prescribed format (CAF, Form – I Part A & B), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above.

4. The proposed project activity is listed at item no. 1(d) Under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level. The instant proposal was considered in 30th EAC meeting held on 26th September, 2025. The MoM for the same may be seen using the web link: parivesh.nic.in.

Details submitted by Project proponent

5. The proposed greenfield project is for 2400 (3x800) MW Coal Based Ultra Super Critical Thermal Power project coming up at Sirmatpur & adjacent villages in Tehsil/block Pirpainti, District Bhagalpur, Bihar by M/s.Adani Power Limited.

6. **Environmental site settings**:

<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details</th><th>Remarks</th></tr>
<tr><td>1.</td><td>Total land</td><td>479 ha [Private: 400 ha; Govt 79 ha; Agriculture ---NA--- ha;]</td><td>Land use: Industrial (The land is allotted by BSPGCL, Govt. of Bihar)</td></tr>
<tr><td>2.</td><td>Land use break up</td><td>
<table>
<tr><th>Particular</th><th>Area (in Ha.)</th></tr>
<tr><td>Main Plant</td><td>67</td></tr>
<tr><td>Coal Handling System</td><td>57</td></tr>
<tr><td>Water System</td><td>75</td></tr>
<tr><td>Switch Yard</td><td>NIL*</td></tr>
<tr><td>Green belt</td><td>124</td></tr>
<tr><td>Roads</td><td>NIL*</td></tr>
<tr><td>Ash pond</td><td>46</td></tr>
<tr><td>Railway Siding</td><td>Outside plant boundary</td></tr>
<tr><td>Water supply pipeline (inside plant boundary)</td><td>NIL*</td></tr>
<tr><td>Ash transport pipeline</td><td>NIL*</td></tr>
<tr><td>Others:</td><td></td></tr>
<tr><td>Township</td><td>5</td></tr>
<tr><td>Land for Future Expansion</td><td>105</td></tr>
<tr><td>Total</td><td>479</td></tr>
</table>
* Included in Main Plant Area
</td><td></td></tr>
<tr><td>3.</td><td>Land acquisition details as per MoEF&CC O.M.dated 7/10/2014 & 20/2/2025</td><td>The land is allotted to the proponent by Bihar State Power Generation Company Limited (BSPGCL).</td><td>LoA submitted along with ToR application.</td></tr>
<tr><td>4.</td><td>Existence of habitation & involvement of R&R,</td><td>Project site: Sirmatpur, Harinkol, Raipura and Mundwa & Tundwa.
Study Area: As Below</td><td>Status of R&R.
No R & R is involved.
The land is allotted by</td></tr>
</table>

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<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details</th><th>Remarks</th></tr>
<tr><td></td><td>if any.</td><td>
<table>
<tr><th>Habitation / village</th><th>Distance (Km)</th><th>Direction</th></tr>
<tr><td>Sirmatpur</td><td>Adjacent</td><td>W</td></tr>
<tr><td>Harinkol</td><td>Adjacent</td><td>S</td></tr>
<tr><td>Raipura</td><td>Adjacent</td><td>S</td></tr>
<tr><td>Mundwa & Tundwa</td><td>Adjacent</td><td>E</td></tr>
<tr><td>Sundarpur</td><td>Adjacent</td><td>S</td></tr>
<tr><td>Duldulhiya</td><td>0.75</td><td>SE</td></tr>
<tr><td>Imamnagar</td><td>0.62</td><td>SW</td></tr>
<tr><td>Vasanthpur</td><td>1.45</td><td>SW</td></tr>
<tr><td>Maheshram</td><td>0.14</td><td>S</td></tr>
<tr><td>Shermari</td><td>1.3</td><td>S</td></tr>
<tr><td>Olapur</td><td>1.6</td><td>SE</td></tr>
<tr><td>Ramnagar</td><td>1.7</td><td>N</td></tr>
</table>
</td><td>Bihar State Power Generation Company Limited (BSPGCL) to set up the Power Project as per the agreement with the State Government</td></tr>
<tr><td>5</td><td>Existence of school and hospital if any.</td><td>
A. School
Project site: NIL
Study Area: As below
<table>
<tr><th>School</th><th>Distance (Km)</th><th>Direction</th></tr>
<tr><td>Anganwadi School</td><td>0.5</td><td>S</td></tr>
<tr><td>St. Xaviers Convent School</td><td>0.54</td><td>S</td></tr>
<tr><td>Middle School Sundarpur</td><td>0.63</td><td>S</td></tr>
<tr><td>Laxminarayan plus 2 School</td><td>0.78</td><td>ENE</td></tr>
<tr><td>Ujwal Public School</td><td>0.95</td><td>NE</td></tr>
<tr><td>Middle High School</td><td>1.0</td><td>NE</td></tr>
<tr><td>Saraswati Shishu Mandir</td><td>1.2</td><td>NE</td></tr>
<tr><td>Shermari High School</td><td>1.25</td><td>SSW</td></tr>
<tr><td>Shri Shyam Public School</td><td>1.5</td><td>NE</td></tr>
<tr><td>Delhi Public School</td><td>1.8</td><td>S</td></tr>
<tr><td>Happy Valley School</td><td>1.6</td><td>S</td></tr>
</table>
B. Hospital
Project site: NIL
Study Area: As below
<table>
<tr><th>Hospital</th><th>Distance (Km)</th><th>Direction</th></tr>
<tr><td>Dr Ramakrishna Arunodaya hospital</td><td>0.6</td><td>E</td></tr>
<tr><td>Multi-Star Speciality hospital</td><td>0.77</td><td>SSW</td></tr>
<tr><td>Yashpal Ayurvedic hospital</td><td>0.82</td><td>NE</td></tr>
<tr><td>Ujwal Narayan Hospital</td><td>1.44</td><td>S</td></tr>
<tr><td>Referral Hospital</td><td>1.54</td><td>SSW</td></tr>
</table>
Protection measures to be adopted are as follows:
Control of Air Emissions:
Provision of High Efficiency ESP, Low NOx Burner & Over Fire Air System, Dust Extraction, Dust Suppression,
</td><td></td></tr>
</table>

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<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details</th><th>Remarks</th></tr>
<tr><td></td><td></td><td>Dry Fog Dust Suppression, Fog Cannons at Ash Dyke, Water Sprinkling on Hauling Roads·
Noise: Acoustic Enclosures & barriers
Greenbelt Development: Development of dense greenbelt in the periphery of plant as well as towards the side of villages/ habitations, Afforestation/ Miyawaki Plantation on available land.
Wastewater: ETP, STP, Ash water recycling system, Zero Liquid Discharge, Rainwater Harvesting, Watershed Development in the vicinity.
Safety: Display signages, speed breakers, and crossing guard's provision; optimization of heavy vehicle movement near villages, Disaster Management Plan & Provisions.
Health & Awareness: Regular health camps, distribution of masks, and environmental awareness programs for surrounding community.
CSR & Monitoring: Support for infrastructure and development, and regular monitoring of air and noise pollution.</td><td></td></tr>
<tr><td>6.</td><td>Latitude and Longitude of all corners of the project site.</td><td>**A. Plant site**
<table>
<tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>1</td><td>25°18'19.07"N</td><td>87°23'46.48"E</td></tr>
<tr><td>2</td><td>25°18'36.63"N</td><td>87°23'42.56"E</td></tr>
<tr><td>3</td><td>25°18'56.13"N</td><td>87°23'54.63"E</td></tr>
<tr><td>4</td><td>25°19'18.97"N</td><td>87°24'9.74"E</td></tr>
<tr><td>5</td><td>25°19'11.25"N</td><td>87°24'56.64"E</td></tr>
<tr><td>6</td><td>25°18'58.06"N</td><td>87°24'57.78"E</td></tr>
<tr><td>7</td><td>25°18'48.41"N</td><td>87°25'26.67"E</td></tr>
<tr><td>8</td><td>25°18'25.96"N</td><td>87°25'20.04"E</td></tr>
<tr><td>9</td><td>25°18'18.24"N</td><td>87°26'6.46"E</td></tr>
<tr><td>10</td><td>25°17'57.60"N</td><td>87°25'47.14"E</td></tr>
<tr><td>11</td><td>25°17'54.33"N</td><td>87°25'27.54"E</td></tr>
<tr><td>12</td><td>25°17'51.11"N</td><td>87°25'20.55"E</td></tr>
<tr><td>13</td><td>25°17'59.91"N</td><td>87°24'54.39"E</td></tr>
<tr><td>14</td><td>25°18'17.29"N</td><td>87°24'58.18"E</td></tr>
<tr><td>15</td><td>25°18'19.84"N</td><td>87°24'33.82"E</td></tr>
<tr><td>16</td><td>25°18'40.22"N</td><td>87°24'35.90"E</td></tr>
<tr><td>17</td><td>25°18'27.73"N</td><td>87°24'16.24"E</td></tr>
<tr><td>18</td><td>25°18'15.83"N</td><td>87°24'1.17"E</td></tr>
</table>
B. Ash Pond
<table>
<tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr>
<tr><td>1</td><td>25°18'19.07"N</td><td>87°23'46.48"E</td></tr>
<tr><td>2</td><td>25°18'36.63"N</td><td>87°23'42.56"E</td></tr>
<tr><td>3</td><td>25°18'40.22"N</td><td>87°24'35.90"E</td></tr>
<tr><td>4</td><td>25°18'27.73"N</td><td>87°24'16.24"E</td></tr>
<tr><td>5</td><td>25°18'15.83"N</td><td>87°24'1.17"E</td></tr>
</table></td><td></td></tr>
</table>

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<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details</th><th>Remarks</th></tr>
<tr><td>7.</td><td>Elevation of the project site</td><td>Average site elevation (AMSL): 72 m (Avg)</td><td></td></tr>
<tr><td>8.</td><td>Involvement of Forest land if any.</td><td>Status of stage I Forest Clearance: NA
Area of forest land involved: No Forest land involved.</td><td></td></tr>
<tr><td>9.</td><td>Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.) exists within the project site as well as study area</td><td>Project Site:
Name: As Below:
<table><tr><th>Water body</th><th>Distance</th><th>Direction</th></tr><tr><td>Singhia Seasonal Nadi</td><td>Through Project Boundary</td><td>--------</td></tr></table>Study area:<table><tr><th>Water body</th><th>Distance (in km)</th><th>Direction</th></tr><tr><td>Mar Ganga</td><td>1.5</td><td>E to N</td></tr><tr><td>Ganga</td><td>7.5</td><td>W to E</td></tr></table>*Source: - All distances are taken with respect to S.O.I. Toposheet, which is pertinent to this project.</td><td>----</td></tr>
<tr><td>10.</td><td>Archaeological sites monuments/ historical temples etc.</td><td>There are no Archeological Sites present within the study area.</td><td></td></tr>
<tr><td>11.</td><td>Existence of ESZ/ESA/ national park/ wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area</td><td>Study area:
Name of the ESZ/ESA: Vikramshila Gangetic Dolphin Sanctuary (VGDS) about 7.5 km
Status of Notification: Notified
Distance of project from ESZ/ESA: About 7.5 km
Authenticated map of ESZ projecting distance of ESZ from project site:Submitted DSS map
Status of NBWL approval: Not Applicable, as project is outside ESZ
List of Reserved and protected forests:<table><tr><th>Particulars (RF/PF)</th><th>Distance (In km)</th><th>Direction</th></tr><tr><td>Kaushalpur Forest</td><td>8.9</td><td>SE</td></tr></table>No National Park, Elephant/Tiger Reserve, or migratory routes/wildlife corridor exists within 10 km of the proposed TPP. The proposed project does not fall in any Wildlife Corridor</td><td></td></tr>
<tr><td>12.</td><td>Facility envisaged in CRZ area (Only for coastal power plant)</td><td>Name of the facility in CRZ area – NA
Recommendations of CZMA – NA
Status of CRZ clearance – NA</td><td>CRZ map indicating HTL/ LTL demarketed by the authorized agency in 1:4000 scale: NA</td></tr>
<tr><td>13.</td><td>Involvement of Critically Polluted Area/Severely Polluted area as per 2018 CEPI score</td><td>Involvement of CPA/SPA: - NA
Proximity to CPA/SPA – NA</td><td>Proposed additional environmental safeguards as per MoEF&CC OM dated 31/10/2019: There is no CPA/SPA as per CPCB Index.</td></tr>
</table>

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7. The unit configuration and capacity of the proposed project is given as below:

S. No.	Proposed power plant configuration and capacity	Total	Technology adopted
1	(3x800) MW	2400 MW	Ultra Super Critical

8. The details of the fuel (Coal/Gas/LDO) requirement for the proposed project along with its source and mode of transportation is given as below:

Details	Fuel requirement	Source	Distance from site (Kms)	Mode of Transportation	Coal characteristics (Worst case scenario)	Linkage document
Coal	9.67 MTPA	ECL/SECL/MCL/Nearby Commercial Coal Mines & e-auction	From 70km -400km	Rail	Ash <40 (%) Sulphur <0.5 (%) Moisture-13 (%) GCV- 3200-4300 Kcal/Kg	FSA under Shakti Policy and E-auction
LDO/ HSD	25,000 KL/ Annum	Local Market/Vendors	About 50-100	Road	Low Sulphur (3-5% mass)	Local Vendors

9. **Water requirement**: The water requirement for the proposed project is estimated as 1,15,200 m3 /day (42 MCM), out of which 1,15,200 m3/day fresh water requirement will be obtained from Ganga River. The application has been submitted to WRD for the permission for drawl of surface water Vide Lr. No. पत्रांकः-प्र०/ BSPGCL-06/2024-2875 dated 19.06.2025. The water will be transported to the plant site through water pipeline. The specific water consumption for the power plant will be < 2.5 m3/MWhr.

10. **Power requirement**: The power requirement for the proposed project is estimated as 120 MW, which will be obtained from the nearby substation.

11. The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal	Remarks
1	Municipal Solid Waste	Plant Canteen	80.3	Collected; segregated using color coded waste bin, Organic waste converters (OWC)	Inorganic will be disposed via local municipal authorized vendor & Organic/ Biodegradable waste by OWC.	-
2	E-waste	IT & Telecom Equipment	2.5	Collected; segregated	Registered Recycler vendor	
3	Battery waste from UPS	Automotive & Industrial	6	Collected; segregated	Authorized Vendor	
4	Bio medical waste	First aid center	0.1	Collected; segregated	Authorized vendor	
5	Hazardous Waste	Plant Operation	Used/ Spent Oil – 90 KL Waste or residues – Empty Barrels/ Containers/	-	Registered Recyclers/Pre-processors with SPCB & Authorized Recyclers	

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S. No.	Type of Waste	Source	Quantity generated (TPA)	Mode of Treatment	Disposal	Remarks
			Contaminated Liners – 12 TPA contaminated cotton – 4.0			

12. **Cost of project**: The capital cost of the proposed project is Rs. 28,225 Crores and the capital cost for environmental protection measures is proposed as Rs. 1,908. Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 19 Crores. The employment generation from the proposed project / expansion is Construction phase: 300 (permanent) + 7800 (contractual), Operation phase:500 (permanent) + 1800 (contractual).

13. **Green belt development**: Proposed greenbelt will be developed in 124 ha which is about 33.15 % of the total project area. Thus total 124 ha area (33.15 % of total project area) will be developed as greenbelt. A 20m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 3,10,000 saplings will be planted and nurtured in 124 hectares in 5 years.

14. **Ash management**:

Details	Annual generation (MTPA)	Utilization (MTPA)	% of utilization	Balance quantity (MTPA)	No of storage silos with capacity
Ash (Fly & Bottom)	**3.87**	**3.87**	**100**	**0**	**4x2500 MT**

Ash Pond details- PP has proposed an ash pond, details of which are given below:

S.No.	Details of Ash pond	Ash pond
1.	Area (Ha)	46
2.	Dyke height (m)	15
3.	Volume (m^3)	69 Lac m^3
4.	Quantity of ash to be disposed (Metric Tons)	75.9 Lakh MT
5.	Expected life of ash pond (number of years and months)	Life of ash dyke is calculated as 20 years
6.	Type lining carried in ash pond: HDPE lining of LDPE lining or clay lining or No lining	HDPE
7.	Mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)	HCSD/MCSD
8.	Ratio of ash: water in slurry mix (1:_):	65:35
9.	Ash water recycling system (AWRS): Yes or No	Yes
10.	Quantity of wastewater from ash pond to be discharged into land or water body (m^3)	0

15. **Baseline data collection**: March 2025 to May 2025

Attributes	Parameters	Sampling		Remarks
A. Air		**No. of stations**	**Frequency**	
a. Meteorological parameters	Wind speed, Wind direction, Relative Humidity, Temperature and Rainfall	1	Hourly	Met data logger at site Secondary data from nearest IMD Station, Bhagalpur
b. AAQ parameters	PM_{10}, $PM_{2.5}$, SO_2, NO_x, CO & Hg.	12	24 hourly data, twice	As per NAAQS, 2009 by CPCB

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Attributes	Parameters	Sampling		Remarks
			a week for 12 weeks	
B. Noise	Hourly equivalent noise levels	12	One time sampling for 24 hours	IS: 4954- 1968 as adopted by CPCB
C. Water				
Surface water parameters	Physical parameters – (pH, temp, colour, turbidity, odour, taste), Chemical parameters - (Total hardness, calcium, total alkalinity, chloride, magnesium, TDS, sulphate, fluoride, nitrate, iron, aluminium, boron, phenolic compounds, chromium, conductivity, BOD, COD, DO, TSS, Heavy metals like Hg, As, Pb, Ni, Mn, Cd) & microbiological parameters – (Total coliforms, E-COli) etc.	03	Once in a month	During Study Period
Ground water parameters	Physical parameters – (pH, temp, colour, turbidity, odour, taste, TDS), Chemical parameters - (Total hardness, calcium, total alkalinity, chloride, cyanide, magnesium, sulphate, fluoride, nitrate, iron, aluminium, boron, phenolic compounds, chromium, poly aromatic hydrocarbons, Heavy metals like Hg, As, Pb, Ni, Mn, Cd) & microbiological parameters – (Total coliforms, E-coli) etc.	12	Once in a month	During Study Period
D. Land				
a. Soil quality	Particle size distribution; Texture, pH, Electrical conductivity, cation exchange capacity (CEC), Alkali metals, Sodium Absorption Ratio (SAR), Permeability, Porosity, available nitrogen, available phosphorous, potassium, heavy metals like – As, Hg etc.	12	Once in a month	During Study Period
b. Land use	Location code, Total project area, Topography, Drainage (natural) Cultivated, forest plantations, water bodies, roads and settlements	10 km radius	---	During Study Period
E. Biological				
a. Aquatic	Primary productivity, Aquatic weeds, Enumeration of phytoplankton, zooplankton Fisheries Diversity indices Trophic levels, Rare and endangered species, etc.	From nearby tributaries at downstream, and also from dug wells close to activity site	During the Study period	One season sampling for aquatic biota, Plankton net, Sediment dredge, Depth sampler
b. Terrestrial	Vegetation – species, list, economic importance, forest produce, medicinal value Importance value index (IVI) of trees and wild animals	Considering probable impact, sampling points and number of samples on established	One Time	One season for terrestrial biota, Preliminary assessment. Application of indices, viz. Shannon, similarity,

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Attributes	Parameters	Sampling		Remarks
		guidelines on ecological studies based on site eco-environment setting within 10 km radius from the proposed site.		dominance IVI etc. Point quarter plot-less method (random sampling) for terrestrial vegetation survey.
	Fauna: Rare and endangered species Sanctuaries / National park / Biosphere reserve Listing of birds, mammals, reptiles, amphibians etc	For forest studies, chronic as well as short- term impacts.	One Time	Secondary data from Government offices, NGOs, published literature Field binocular.
F. Socio-economic parameters	Demographic structure Infrastructure resource based	Socio-economic sample survey	---	Community/Village Level survey based on personal interviews and questionnaire within 10 KM radius of project site.

16. **Summary of violation under EIA, 2006/court case/show cause/direction if any, related to the project under consideration**: Nil

• ***Summary of Show Cause Notices***: Nil

• ***Summary of violation***: There is no violation cases under the Environmental Protection Act, 1986, Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the Wildlife (Protection) Act, 1972.

Observations and deliberation of the EAC

17. The Committee observed and noted the following:

i. Instant proposal is for greenfield project of 2400 (3x800) MW Coal Based Ultra Super Critical Thermal Power project located at Sirmatpur & adjacent villages in Tehsil/block Pirpainti, District Bhagalpur, Bihar.

ii. The committee observed that no alternate sites considered by the proponent, since the project area has been allotted specifically for the project by the Bihar State Power Generation Company Limited (BSPGCL), Govt. of Bihar.

iii. There is no involvement of forest land in the proposed project.

iv. There are no national parks, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site as ascertained from DSS. Vikramshila Gangetic Dolphin Sanctuary (VGDS) is located at a distance of 7.5 km from the project site.

v. The project site is not located within the Critically Polluted Area (CPA) / Severally Polluted Area (SPA) as per CEPI assessment 2018 of CPCB.

vi. Mar Ganga Nadi and Ganga River is located at 1.5 (E to N) and 7.5 (W to E) km from the project boundary. A Seasonal Singhia Nadi is flowing through Project Boundary. One Nala diversion is proposed, EAC asked the proponent to submit the certificate from the State Water resource/irrigation department as per MoEF&CC O.M. dated 14/02/2022.

vii. Coal requirement for proposed project will be met through Rail. There will be no road transportation of coal for proposed project. Only LDO/HSD will be transported by road.

viii. The water requirement for the proposed project is estimated as 1,15,200 m3 /day (42 MCM), out of which 1,15,200 m3/day fresh water requirement will be obtained from Ganga River. The application has been submitted to WRD for the permission for drawl of surface water Vide Lr. No. पत्रांक:-पर०/ BSPGCL-06/2024-2875 dated 19.06.2025. The water will

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be transported to the plant site through water pipeline. The specific water consumption for the power plant will be < 2.5 m3/MWhr.

ix. The power requirement for the proposed project is estimated as 120 MW, which will be obtained from the nearby substation.

x. The capital cost of the proposed project is Rs 28,225 Crores and the capital cost for environmental protection measures is proposed as Rs 1,908. Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs 19 Crores. The employment generation from the proposed project / expansion is Construction phase: 300 (permanent) + 7800 (contractual), Operation phase:500 (permanent) + 1800 (contractual).

xi. Proposed greenbelt will be developed in 124 ha which is about 33.15 % of the total project area. Thus total 124 ha area (33.15 % of total project area) will be developed as greenbelt. A 20m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 3,10,000 saplings will be planted and nurtured in 124 hectares in 5 years.

xii. Various schools and hospital are located within 2 km distance from proposed project sit. The project proponent shall maintain the sanitation, and provide the clean water (drinking) facility and toilet facility in all school present within 2 km area from proposed site. PP shall provide the details of environmental receptors present within 10km area and the same will be included in EIA/EMP reports.

xiii. The proposed units (3x800 MW) will incorporate high-efficiency Electrostatic Precipitators (ESP) to control particulate matter and selective catalytic reduction system (SCR) to control the NOx emission. EAC observed that Flue Gas desulphurization (FGD) technology is not proposed, it should be included EIA/EMP reports.

xiv. PP shall carryout Hydrogeology and aquatic biodiversity study and the same shall be incorporated in the EIA/EMP reports.

Recommendations of the Committee:

18. Based on the discussion held and the documents submitted the EAC ***recommended*** the proposal for the grant of Terms of Reference (TOR) to the "*Proposed 2400 (3x800) MW Coal Based Ultra Super Critical Thermal Power Project by M/s Adani Power Limited, located at Sirmatpur & adjacent villages in Tehsil/block Pirpainti, District Bhagalpur, Bihar*", with Public Consultation (along with Public Hearing) under EIA Notification, 2006 (as amended) with the specific TOR conditions in addition to generic TOR (**Annexure-1**).

19. In accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the EAC, the Ministry hereby accords Terms of Reference (ToR) to **M/s Adani Power Limited** for "*2400 (3x800) MW Coal Based Ultra Super Critical Thermal Power Project, located at Sirmatpur & adjacent villages in Tehsil/block Pirpainti, District Bhagalpur, Bihar*", with the specific ToRs in addition to generic/standard ToR as per **Annexure-1**.

20. The EIA/EMP report should contain the information in accordance with provisions & stipulations as given in the specific and standard ToR.

21. You are required to submit the final EIA/EMP prepared as per TORs to the Ministry within 4 years as per this Ministry's Notification vide S.O. 751(E) dated 17th February, 2020 for considering the proposal for environmental clearance.

22. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization(s)/laboratories including their status of approvals etc.

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23. The Ministry reserves the right to stipulate additional ToR, if found necessary.

24. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006 and as amended. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

25. This issues with the approval of the Competent Authority.

Yours faithfully,
(Sundar Ramanathan)
Scientist 'F'
Tel: 011- 20819378
Email- r.sundar@nic.in

Copy To

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Secretary, Department of Environment & Forests, Government of Bihar, Patna.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office, 2nd Floor, Headquarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand – 834 002.
5. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
6. The Chairman, Bihar State Pollution Control Board, Parivesh Bhawan, plot no. NS-B/2, Paliputra Industrial area, Patliputra, Patna (Bihar) - 800 010.
7. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
8. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, plot no. NS-B/2, Paliputra Industrial area, Patliputra, Patna (Bihar) - 800 010.
9. The Regional Director, Central Ground Water Board, Mid-Eastern Region, 6th& 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road, Dak Banglow, Patna- 800011, Bihar.
10. The District Collector, Bhagalpur, Government of Bihar.
11. PARIVESH Portal.

Annexure 1

Specific Terms of Reference s for (Thermal Power Plants)

1. [A] Environmental Management And Biodiversity Conservation

S. No	Terms of Reference
1.1	Project proponent shall explore the feasibility of using air cooled condenser in place of water cooled condenser and details shall be incorporated in the final EIA/EMP report.
1.2	Project proponent shall optimize the land requirement for the proposed ash pond and design details of the same shall submitted in the EIA/EMP report.
1.3	Certificate from concerned District Magistrate/Executive Engineer from the State Water Resources department (or) any officer authorized by the State Government in this regard shall be submitted stating that project site is not located within flood plain of Ganga river corresponding to one in 25 years of flood as per Ministry's O.M. dated 14/02/2022.

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S. No	Terms of Reference
1.4	PP needs to submit NOC/permission from the State Water resource Department/Irrigation Dept. in case of diversion of any Nala/Stream/water bodies.
1.5	All the parameters as mentioned in the National Ambient Air Quality Standards (NAAQS) shall be monitored by the project proponent.
1.6	Project proponent shall also obtain recommendations from the State Forest department regarding the impact of project on the nearby Reserved Forests, if any, along with the mitigation measures to be followed.
1.7	EIA/EMP study shall take in to consideration the different scenarios arising due to change of coal source, impact on environmental attributes due to change of coal source along with corresponding mitigation measures with EMP budget shall be submitted.
1.8	Biodiversity analysis of the project site and study area shall be done through any NABET accredited consultant. The study report shall inter-alia include impact of release of cooling tower water on aquatic life and action plan for complying with the mitigation measures shall be submitted.
1.9	Project proponent shall commission a study on Hydrology and Hydrogeology of the project site as well as the study area of the project site through a NABET accredited consultant. The study report along with the action plan for implementing the recommendations of the report shall be submitted along with the EIA/EMP report.
1.10	Radioactivity studies along with coal analysis to be provided (Sulphur, ash percentage and heavy metals including Pb, Cr, As and Hg). Details of auxiliary fuel, if any including its quantity, quality, storage, etc. should also be given.
1.11	PP should submit the detailed plan in tabular format (year-wise) for concurrent afforestation and green belt development in and around the project site covering 33 % of the project area. The PP should submit the number of saplings to be planted, names of native species, area to be covered under afforestation & green belt, location of plantation, target for survival rate and budget earmarked for the afforestation & green belt development. The capital and recurring expenditure to be incurred needs to be submitted. Plantation plan should be prepared in such a way that 80% of the plantation to be carried out in first 5 years and for the remaining years the proposal for gap filling. The seedling should be of native and few fruit bearing species mainly, of height not less than 2 meters to be selected and accordingly cost of plantation needs to be decided.
1.12	Action plan for development of three-tier plantation programme (33 % of total project cover area) along the periphery of the project boundary and the coal transportation route shall be provided. PP shall submit concurrent plantation plan.
1.13	Detailed action plan shall be prepared for maintenance of air pollution control equipment for proposed units and shall be incorporated in the EIA/EMP report.
1.14	Details of Ash management plan as per MoEF&CC notification dated 31/12/2021 & its subsequent amendment for the proposed project shall be submitted. MoU signed for ash utilization with companies shall be submitted.
1.15	Action plan for dry ash collection system (Bottom ash and Fly ash) shall be submitted.

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S. No	Terms of Reference
1.16	Action plan for disposal of ash through High Concentration Slurry Disposal (only in emergency conditions) shall be submitted.
1.17	Proper protection measures like high-density polyethylene (HDPE) lining, appropriate height of bund and adequate distance between the proposed Ash pond and water body (minimum 60 meters) etc. shall be planned to reduce the possibility of mixing leachate with any freshwater body for ash pond. A high-density Slurry disposal plan shall be prepared.
1.18	Pond and ground water quality (10 locations within 2 km radius of the plant boundary) shall be studied and report be submitted along with EIA/EMP. Action plan for Ground water monitoring stations on all hotspots like schools/hospitals within 2 km radius of the plant boundary be submitted. Baseline Study for Heavy metals in Groundwater, Surface water and soil to be carried out and incorporated in EIA/EMP report.
1.19	Details pertaining to water source, treatment and discharge should be provided.
1.20	PP shall provide the details of wastewater treatment facilities to be installed within its capacity, timeline and budget.
1.21	Project Proponent to conduct Environmental Cost Benefit Analysis for the project in EIA/EMP Report.
1.22	An action plan shall be prepared for Water shed development within 10 km radius of the plant boundary in consultation with reputed government institution and incorporated in EIA/EMP report.
1.23	PP should clearly bring out that what is the specific diesel consumption – (Liters/Tonne of total material handled) and steps to be taken for reduction of the same. The year-wise target for reduction in the specific diesel consumption needs to be submitted. PP shall also explore the possibility of using e-vehicles/LNG/CNG-based machinery and trucks for the operation and transportation of Coal and ash and submit an implementation strategy.
1.24	PP shall provide the details of transportation of fly ash from the plant, transportation route etc. Further, carry out a traffic study for at least one month and provide the impact of transportation along with the mitigation measures.
1.25	PP shall submit the action plan to adhere to the Plastic Waste Management Rules 2016 and to adhere Ministry's OM dated 18/07/2022.
1.26	Details on renewable energy (solar plant) proposed to be installed as energy conservation measures shall be submitted.
1.27	The input parameters for the AAQ modelling and the influence of various combinations of these on the AAQ must be reported in the EIA/EMP Report. In addition to the Wind Rose diagram collected for one season during the preparation of the E.I.A., wind rose diagram for all seasons must be provided using secondary data from sources such as IMD/CPCB etc.
1.28	Project proponent shall take all necessary steps to control the Air Quality and take additional mitigation measures for proposed TPP to maintain the Ambient Air Quality values within the limits. The action plan regarding maintaining ambient quality standards (Time weighted average for 24 hours and Annual both) be submitted. Further, project proponent shall submit an undertaking to

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S. No	Terms of Reference
	abide by the provisions of the notification number G.S.R 465 (E) dated 11/07/2025 related to FGD, as amended, and any subsequent amendment there of pursuant to the outcome of study carried out by CPCB in this regard.
1.29	Details of air pollution control devices to be installed in the proposed 3x800 MW TPP along with its maintenance schedule shall be incorporated in EIA/EMP report.
1.30	Carbon emission due to TPP and allied carbon sequestration/ carbon offsetting plan be submitted.
1.31	PP is advised to implement the 'Ek Ped Maa Ke Naam' Campaign, which was launched on 5th June 2024 on the occasion of the World Environment Day to increase the forest cover across the Country. This plantation drive is other than Green belt development. An action plan in this regard shall be submitted.

2. [B] Disaster Management

S. No	Terms of Reference
2.1	A Disaster Management Plan shall be prepared and incorporated in the EIA/EMP report.

3. [C] Socio-economic Study

S. No	Terms of Reference
3.1	Public Health Action Plan including the provisions for drinking water supply for the local population shall be in the EIA/EMP Report. The status of the existing medical facilities in the project area shall be discussed. Possibilities of strengthening of existing medical facilities, construction of new medical infrastructure etc. will be explored after assessing the needs of the labour force and local populace.
3.2	Public consultation (Public Hearing and Written submission) shall be conducted as per the provisions of EIA Notification, 2006 and as amended. As per the Ministry's OM dated 30.09.2020, to address the concern raised during the Public Hearing, the Project Proponent is required to submit the detailed activities proposed with year-wise budgetary provision (Capital and recurring) for 5 years. Activities proposed shall be part of EMP. Tentative no. of project affected families (if any) shall be identified and accordingly appropriate Rehabilitation &Resettlement plan shall be prepared. The recommendation Socio-economic study may also be considered while planning the activities & budget.
3.3	A need based Social Impact Assessment Study shall also be carried out and an action plan on its recommendations may also be submitted with budgetary provisions.
3.4	Demographic details and land use change details in 10 km area shall be submitted.

4. [D] Miscellaneous

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S. No	Terms of Reference
4.1	Plot the wind rose diagram using the typical meteorological year (TMY) data for the period considered for the study. The monitoring units shall be deployed in the field based on the coverage area ratio and direction of the wind. A mathematical model shall be developed for the local site rather than using the standard model available in software for both air & water quality modeling.
4.2	PP shall align its activities to one/few of the Sustainable Development Goals (SDG) and start working on the mission of net zero by 2050. PPs shall update the same to the EAC.
4.3	PP shall submit the EIA/EMP report after the plagiarism check using authenticated plagiarism software.
4.4	Detailed description of all the court cases along with its current status shall be submitted.
4.5	PP should provide in the EIA Report details of all the statutory clearances, permissions, no objection certificates, consents etc. obtained for this project under various Acts, Rules and regulations shall be submitted. Further, all the permissions/MoUs obtained for this project shall be revalidated and submitted along with the EIA/EMP report.
4.6	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs, which will analyze the samples.
4.7	PP should clearly bring out the details of the manpower to be engaged for this project with their roles /responsibilities/designations. In addition to this PP should mention the number and designation of persons to be engaged for the implementation of environmental management plan (EMP). The capital and recurring expenditure to be incurred needs to be submitted.
4.8	PP should submit the year-wise, activity wise and time-bound budget earmarked for EMP, occupational health surveillance, and activities proposed to address the issues raised during Public Hearing. The capital and recurring expenditure to be incurred needs to be submitted.
4.9	Activities shall be prepared based on the issues arise during public hearing conducted and fresh written submission with defined timeline and budgetary provisions.
4.10	Aerial view video of project site and coal transportation route proposed for this project shall be recorded through drone and be submitted. Along with this plan of 3 tier plantation on coal transportation route shall be submitted.
4.11	The PP should ensure that only NABET-accredited consultants shall be engaged for the preparation of EIA/EMP Reports. PP shall ensure that the accreditation of the consultant is valid during the collection of baseline data, preparation of EIA/EMP report and the appraisal process. The PP and consultant should submit an undertaking the information and data provided in the EIA Report and submitted to the Ministry are factually correct and the PP and consultant are fully accountable for the same.
4.12	PP should provide in the EIA Report details of the statutory clearances, permissions, no objection certificates, consents etc. required for this project under various Acts, Rules and regulations and their status or estimated timeline after the grant of EC.

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S. No	Terms of Reference
4.13	All the certificates viz. involvement of Forest land, distance from the protected area, and list of flora & fauna should be duly authenticated by the Forest Department. The Certificate should bear the name, designation, official seal of the person signing the certificate and dispatch number.
4.14	Necessary coordination shall be made with concerned SPCB (who is responsible for Compliance of OM dated 14.01.2025) regarding streamlining the implementation of GSR 702 and GSR 703 dated 12.11.2024 through which projects requiring prior EC were exempted from requirement of CTE.

Standard Terms of Reference for (Thermal Power Plants)

1. Statutory Compliance

S. No	Terms of Reference
1.1	The proposed project shall be given a unique name in consonance with the name submitted to other Government Departments etc. for its better identification and reference.
1.2	Vision document specifying prospective long term plan of the project shall be formulated and submitted.
1.3	Latest compliance report duly certified by the Regional Office of MoEF&CC for the conditions stipulated in the environmental and CRZ clearances of the previous phase(s) for the expansion projects shall be submitted.

2. Details Of The Project And Site

S. No	Terms of Reference
2.1	The project proponent needs to identify minimum three potential sites based on environmental, ecological and economic considerations, and choose one appropriate site having minimum impacts on ecology and environment. A detailed comparison of the sites in this regard shall be submitted.
2.2	Executive summary of the project indicating relevant details along with recent photographs of the proposed site (s) shall be provided. Response to the issues raised during Public Hearing and the written representations (if any), along with a time bound Action Plan and budgetary allocations to address the same, shall be provided in a tabular form, against each action proposed.
2.3	Harnessing solar power within the premises of the plant particularly at available roof tops and other available areas shall be formulated and for expansion projects, status of implementation shall also be submitted.
2.4	The geographical coordinates (WGS 84) of the proposed site (plant boundary), including location of ash pond along with topo sheet (1:50,000 scale) and IRS satellite map of the area, shall be submitted. Elevation of plant site and ash pond with respect to HFL of water body/nallah/River and high tide level from the sea shall be specified, if the site is located in proximity to them.

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S. No	Terms of Reference
2.5	Layout plan indicating break-up of plant area, ash pond, green belt, infrastructure, roads etc. shall be provided.
2.6	Land requirement for the project shall be optimized and in any case not more than what has been specified by CEA from time to time. Item wise break up of land requirement shall be provided.
2.7	Present land use (including land class/kism) as per the revenue records and State Govt. records of the proposed site shall be furnished. Information on land to be acquired including coal transportation system, laying of pipeline, ROW, transmission lines etc. shall be specifically submitted. Status of land acquisition and litigation, if any, should be provided.
2.8	If the project involves forest land, details of application, including date of application, area applied for, and application registration number, for diversion under FCA and its status should be provided along with copies of relevant documents.
2.9	The land acquisition and R&R scheme with a time bound Action Plan should be formulated and addressed in the EIA report.
2.10	Satellite imagery and authenticated topo sheet indicating drainage, cropping pattern, water bodies (wetland, river system, stream, nallahs, ponds etc.), location of nearest habitations (villages), creeks, mangroves, rivers, reservoirs etc. in the study area shall be provided.
2.11	Topography of the study area supported by toposheet on 1:50,000 scale of Survey of India, along with a large scale map preferably of 1:25,000 scale and the specific information whether the site requires any filling shall be provided. In that case, details of filling, quantity of required fill material; its source, transportation etc. shall be submitted.

3. Ecology Biodiversity And Environment

S. No	Terms of Reference
3.1	A detailed study on land use pattern in the study area shall be carried out including identification of common property resources (such as grazing and community land, water resources etc.) available and Action Plan for its protection and management shall be formulated. If acquisition of grazing land is involved, it shall be ensured that an equal area of grazing land be acquired and developed and detailed plan submitted.
3.2	Location of any National Park, Sanctuary, Elephant/Tiger Reserve (existing as well as proposed), migratory routes / wildlife corridor, if any, within 10 km of the project site shall be specified and marked on the map duly authenticated by the Chief Wildlife Warden of the State or an officer authorized by him.
3.3	A mineralogical map of the proposed site (including soil type) and information (if available) that the site is not located on potentially mineable mineral deposit shall be submitted.
3.4	The water requirement shall be optimized (by adopting measures such as dry fly ash and dry bottom ash disposal system, air cooled condenser, concept of zero discharge) and in any case not more than that stipulated by CEA from time to time, to be submitted along with details of source of water and water balance diagram. Details of water balance calculated shall take into account reuse and re-

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S. No	Terms of Reference
	circulation of effluents.
3.5	Water body/Nallah (if any) passing across the site should not be disturbed as far as possible. In case any Nallah / drain is proposed to be diverted, it shall be ensured that the diversion does not disturb the natural drainage pattern of the area. Details of proposed diversion shall be furnished duly approved by the concerned Department of the State.
3.6	It shall also be ensured that a minimum of 500 m distance of plant boundary is kept from the HFL of river system / streams etc. and the boundary of site should also be located 500 m away from railway track and National Highways.
3.7	Hydro-geological study of the area shall be carried out through an institute/ organization of repute to assess the impact on ground and surface water regimes. Specific mitigation measures shall be spelt out and time bound Action Plan for its implementation shall be submitted
3.8	Detailed Studies on the impacts of the ecology including fisheries of the River/Estuary/Sea due to the proposed withdrawal of water / discharge of treated wastewater into the River/Sea etc shall be carried out and submitted along with the EIA Report. In case of requirement of marine impact assessment study, the location of intake and outfall shall be clearly specified along with depth of water drawl and discharge into open sea.
3.9	Source of water and its sustainability even in lean season shall be provided along with details of ecological impacts arising out of withdrawal of water and taking into account inter-state shares (if any). Information on other competing sources downstream of the proposed project and commitment regarding availability of requisite quantity of water from the Competent Authority shall be provided along with letter / document stating firm allocation of water.
3.10	Detailed plan for rainwater harvesting and its proposed utilization in the plant shall be furnished.In addition, wherever ground water is drawn, PP shall submit detailed plan of Water charging activity to be undertaken.
3.11	Feasibility of near zero discharge concept shall be critically examined and its details submitted.
3.12	Optimization of Cycles of Concentration (COC) along with other water conservation measures in the project shall be specified.
3.13	Plan for recirculation of ash pond water and its implementation shall be submitted.
3.14	Detailed plan for conducting monitoring of water quality regularly with proper maintenance of records shall be formulated. Detail of methodology and identification of monitoring points (between the plant and drainage in the direction of flow of surface / ground water) shall be submitted. It shall be ensured that parameter to be monitored also include heavy metals. A provision for long-term monitoring of ground water table using Piezometer shall be incorporated in EIA, particularly from the study area.
3.15	Hazards Characterization: Past incidents of hazard events within 10km radius of project area with detailed analysis of causes and probability of reoccurrence

4. Environmental Baseline Study And Mitigation Measures

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S. No	Terms of Reference
4.1	One complete season (critical season) site specific meteorological and AAQ data (except monsoon season) as per latest MoEF&CC Notification shall be collected along with past three year's meteorological data for that particular season for wins speed analysisand the dates of monitoring shall be recorded. The parameters to be covered for AAQ shall include PM10, PM2.5, SO2, NOx, CO and Hg. The location of the monitoring stations should be so decided so as to take into consideration the upwind direction, pre-dominant downwind direction, other dominant directions, habitation and sensitive receptors. There should be at least one monitoring station each in the upwind and in the pre - dominant downwind direction at a location where maximum ground level concentration is likely to occur.
4.2	In case of expansion project, air quality monitoring data of 104 observations a year for relevant parameters at air quality monitoring stations as identified/stipulated shall be submitted to assess for compliance of AAQ Standards (annual average as well as 24 hrs).
4.3	A list of industries existing and proposed in the study area shall be furnished.
4.4	Cumulative impacts of all sources of emissions including handling and transportation of existing and proposed projects on the environment of the area shall be assessed in detail. Details of the Model used and the input data used for modelling shall also be provided. The air quality contours should be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any. The windrose and isopleths should also be shown on the location map. The cumulative study should also include impacts on water, soil and socio-economics.
4.5	Radio activity and heavy metal contents of coal to be sourced shall be examined and submitted along with laboratory reports.
4.6	Fuel analysis shall be provided. Details of auxiliary fuel, if any, including its quantity, quality, storage etc should also be furnished.
4.7	Quantity of fuel required, its source and characteristics and documentary evidence to substantiate confirmed fuel linkage shall be furnished. The Ministry's Notification dated 02.01.2014 regarding ash content in coal shall be complied. For the expansion projects, the compliance of the existing units to the said Notification shall also be submitted
4.8	Details of transportation of fuel from the source (including port handling) to the proposed plant and its impact on ambient AAQ shall be suitably assessed and submitted. If transportation entails a long distance it shall be ensured that rail transportation to the site shall be first assessed. Wagon loading at source shall preferably be through silo/conveyor belt.
4.9	For proposals based on imported coal, inland transportation and port handling and rail movement shall be examined and details furnished. The approval of the Port and Rail Authorities shall be submitted.
4.10	Details regarding infrastructure facilities such as sanitation, fuel, restrooms, medical facilities, safety during construction phase etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase should be adequately catered for and details furnished.

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5. Environmental Management Plan

S. No	Terms of Reference
5.1	EMP to mitigate the adverse impacts due to the project along with item - wise cost of its implementation in a time bound manner shall be specified.
5.2	A Disaster Management Plan (DMP) along with risk assessment study including fire and explosion issues due to storage and use of fuel should be prepared. It should take into account the maximum inventory of storage at site at any point of time. The risk contours should be plotted on the plant layout map clearly showing which of the proposed activities would be affected in case of an accident taking place. Based on the same, proposed safeguard measures should be provided. Measures to guard against fire hazards should also be invariably provided. Provision for mock drills shall be suitably incorporated to check the efficiency of the plans drawn.
5.3	The DMP so formulated shall include measures against likely Fires/Tsunami/Cyclones/Storm Surges/ Earthquakes etc, as applicable. It shall be ensured that DMP consists of both On-site and Off-site plans, complete with details of containing likely disaster and shall specifically mention personnel identified for the task. Smaller version of the plan for different possible disasters shall be prepared both in English and local languages and circulated widely.
5.4	Details of fly ash utilization plan as per the latest fly ash Utilization Notification of GOI along with firm agreements / MoU with contracting parties including other usages etc. shall be submitted. The plan shall also include disposal method / mechanism of bottom ash along with monitoring mechanism.

6. Green Belt Development

S. No	Terms of Reference
6.1	Detailed scheme for raising green belt of native species of appropriate width (50 to 100 m) and consisting of at least 3 tiers around plant boundary not less than 2000 tree per ha with survival rate of more than 85%shall be submitted. Photographic evidence must be created and submitted periodically including NRSA reports in case of expansion projects. A shrub layer beneath tree layer would serve as an effective sieve for dust and sink for CO2 and other gaseous pollutants and hence a stratified green belt should be developed.
6.2	Over and above the green belt, as carbon sink, plan for additional plantation shall be drawn by identifying blocks of degraded forests, in close consultation with the District Forests Department. In pursuance to this the project proponent shall formulate time bound Action Plans along with financial allocation and shall submit status of implementation to the Ministry every six months.

7. Socio-economic Activities

S. No	Terms of Reference
7.1	Socio-economic study of the study area comprising of 10 km from the plant site shall be carried out through a reputed institute / agency which shall consist of detail assessment of the impact on livelihood of the local communities.
7.2	Action Plan for identification of local employable youth for training in skills, relevant to the project, for eventual employment in the project itself shall be formulated and numbers specified during

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S. No	Terms of Reference
	construction & operation phases of the Project.
7.3	If the area has tribal population, it shall be ensured that the rights of tribals are well protected. The project proponent shall accordingly identify tribal issues under various provisions of the law of the land.
7.4	A detailed CER plan along with activities wise break up of financial commitment shall be prepared in terms of the provisions OM No. 22-65/2017-IA.III dated 30.09.2020.CER component shall be identified considering need based assessment study and Public Hearing issues. Sustainable income generating measures which can help in upliftment of affected section of society, which is consistent with the traditional skills of the people shall be identified.
7.5	While formulating CER schemes it shall be ensured that an in-built monitoring mechanism for the schemes identified are in place and mechanism for conducting annual social audit from the nearest government institute of repute in the region shall be prepared. The project proponent shall also provide Action Plan for the status of implementation of the scheme from time to time and dovetail the same with any Govt. scheme(s). CERdetails done in the past should be clearly spelt out in case of expansion projects.
7.6	R&R plan, as applicable, shall be formulated wherein mechanism for protecting the rights and livelihood of the people in the region who are likely to be impacted, is taken into consideration. R&R plan shall be formulated after a detailed census of population based on socio economic surveys who were dependant on land falling in the project, as well as, population who were dependant on land not owned by them.
7.7	Assessment of occupational health and endemic diseases of environmental origin in the study area shall be carried out and Action Plan to mitigate the same shall be prepared.
7.8	Occupational health and safety measures for the workers including identification of work related health hazards shall be formulated. The company shall engage full time qualified doctors who are trained in occupational health. Health monitoring of the workers shall be conducted at periodic intervals and health records maintained. Awareness programme for workers due to likely adverse impact on their health due to working in non-conducive environment shall be carried out and precautionary measures like use of personal equipments etc. shall be provided. Review of impact of various health measures undertaken at intervals of two to three years shall be conducted with an excellent follow up plan of action wherever required.

8. Corporate Environment Policy

S. No	Terms of Reference
8.1	Does the company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
8.2	Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
8.3	What is the hierarchical system or Administrative order of the company to deal with the

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S. No	Terms of Reference
	environmental issues and for ensuring compliance with the environmental clearance conditions. Details of this system may be given.
8.4	Does the company has compliance management system in place wherein compliance status along with compliances / violations of environmental norms are reported to the CMD and the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism should be detailed in the EIA report.

9. Miscellaneous

S. No	Terms of Reference
9.1	All the above details should be adequately brought out in the EIA report and in the presentation to the Committee.
9.2	Details of litigation pending or otherwise with respect to project in any Court, Tribunal etc. shall invariably be furnished.
9.3	In case any dismantling of old plants are envisaged, the planned land use & land reclamation of dismantled area to be furnished.

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Signature Not Verified

Digitally Signed by : Sundar Ramanathan
Member Secretary, MoEFCC (EC)

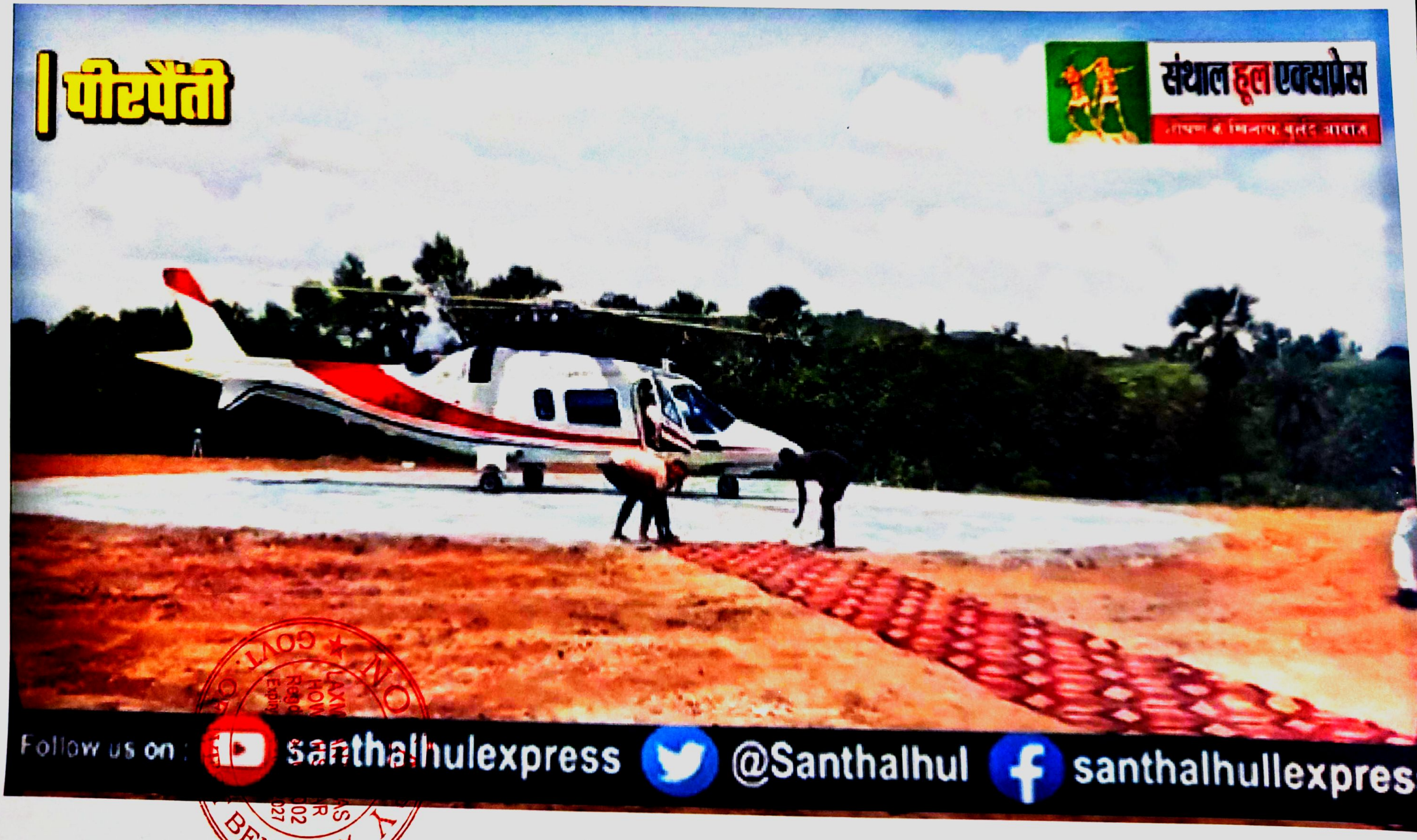
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Raipura, Bihar, India
WB
Shermari Bazar, Santosh Bartan Shope,
Raipura, Bihar 813209, India
Lat 25.299345° Long 87.417384°
Sunday, 02/11/2025 11:57:34 AM GMT +05:30


GPS Map Camera
Raipura, Bihar, India
Shermari Bazar, Santosh Bartan Bhandar
Raipura, Bihar 813209, India
Lat 25.299337° Long 87.417434°
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Google


Google
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Shermari Bazar, Santosh Bartan Shope,
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Annexure 'R-7'
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भागलपुर समाहरणालय
(जिला भू–अर्जन कार्यालय)

बिहार सरकार

ज्ञापांक- /भू–अ0,

प्रेषक,

राकेश कुमार, बि0प्र0से,
जिला भू–अर्जन पदाधिकारी,
भागलपुर।

सेवा में,

श्री श्रवण सिंह,
किसान चेतना एवं उत्थान समिति,
ग्राम–सुन्दरपुर, पीरपैंती, भागलपुर।

भागलपुर, दिनांक–...../...../2025

विषयः– **प्रस्तावित ताप बिजली घर पीरपैंती हेतु भू–अधिग्रहण में बरती गई घोर अनियमितता के संबंध में प्रतिउत्तर का प्रेषण।**

उपर्युक्त विषय के संबंध में आपके द्वारा समर्पित आवेदन के आलोक में बिन्दुवार प्रतिउत्तर निम्नवत है:–

क्र.	प्रश्न	उत्तर सामग्री
1	अगर विभाग ने साफ सुथरा रवैया अपनाया है तो प्रत्येक पंचाटी का विवरण क्यों नहीं प्रस्तुत किया जा रहा है? विभागीय पत्रांक–923, दिनांक–18.05.2010 के निर्देश के आलोक में एक परियोजना एक दर का जिक्र है, फिर कृषि योग्य व बजंर जमीन का अलग–अलग मूल्यांकन और तब जाकर अलग–अलग भुगतान क्यों कर संभव हुआ है। कथनी और करनी में व्यापक अंतर है इसे दूर करते हुए किसानों का न्याय चाहिए।	संबंधित परियोजना के लिये कुल पाँच राजस्व ग्रामों में कुल 988.335 एकड़ रैयती भूमि अर्जित की गई है, जिसमें कुल 919 पंचाटी हैं। संबंधित प्रत्येक पंचाटी का विवरण प्राप्त करने के लिये परिवादी को विधिवत जिला अभिलेखागार, भागलपुर में आवेदन प्रस्तुत करना अपेक्षित होगा। राजस्व विभागीय पत्रांक–923, दिनांक–18.05.2010 की कंडिका (3) की उप कंडिका–1.1(ख) द्वारा अर्जनाधीन विभिन्न किस्मों की भूमि के लिये दर निर्धारण हेतु निर्गत निदेश निम्नवत है:– (I) "किसी एक परियोजना में शामिल एक साथ स्थित (Contignous) प्रत्येक मौजों को विभिन्न किस्म की अर्जनाधीन भूमि की बिहार भू–अर्जन, पुनः स्थापन एवं पुनर्वास नीति 2007 में निहित विधि के अनुसार मौजावार बाजार मूल्य की गणना की जाय।" (II) "उपर्युक्त मूल्यों में से अलग–अलग किस्म की भूमि के लिये जो अलग–अलग उच्चतम मूल्य उभर कर आएंगे वही अधिकतम मूल्य शेष मौजा में स्थित संबंधित किस्म विशेष की भूमि का बाजार मूल्य माना जायेगा।" (III) सारांशतः, किसी परियोजना के अन्तर्गत पड़ने वाले मौजे में जिस मौजा विशेष में किसी किस्म विशेष की भूमि का जो अधिकतम मूल्य यथा पूर्वोक्त विधि से उभर कर सामने आयेगा, वह उस परियोजनान्तर्गत शेष मौजे की उस किस्म विशेष का बाजार मूल्य मान लिया जोयगा एवं तदनुसार भू–अर्जन का मूल्यांकन निर्धारित किया जायेगा। प्रश्नगत् परियोजना में मौजा–सुन्दरपुर थाना नं0–122, रायपुरा थाना नं0–123, तुण्डवा उर्फ मुण्डवा थाना नं0–85, हरिण्कोल थाना नं0–81, भाग–I, हरिणकोल थाना नं0–81, भाग–II एवं मौजा–सिरमतपुर थाना नं0–78 में कृषि योग्य एवं आम बाग किस्म की तथा बंजर किस्म की भूमि अर्जित की गई है। उक्त विभागीय निदेश के आलोक में कृषि योग्य भूमि के लिये उक्त पाचों मौजों में से मौजा–तुण्डवा उर्फ मुण्डवा में कृषि योग्य भूमि का दर मो0–19,00,000/– (उन्नीस लाख) रू0 प्रति एकड़ एवं बंजर किस्म की भूमि का दर मो0–8,40,000/– (आठ लाख चालीस हजार) रू0 प्रति एकड़ उच्चतर दर के रूप में उभर कर सामने आए हैं, फलतः यही दर यानि 19,00,000/– (उन्नीस लाख) रू0 प्रति एकड़ कृषि योग्य भूमि के लिये एवं मो0–8,40,000/– (आठ लाख चालीस हजार) रू0 प्रति एकड़ बंजर/झाड़ी किस्म की भूमि के लिये, शेष चार मौजे में कृषि योग्य किस्म की भूमि के लिये दर निर्धारण किया गया है। इस संबंध में आपका आरोप है कि कृषि योग्य व बंजर जमीन का अलग–अलग मूल्यांकन और तब जाकर अलग–अलग भुगतान क्यों संभव हुआ है?

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		जबकि विभागीय निदेश के आलोक में एक परियोजना में विभिन्न मौजे में अर्जित की जा रही समरूप प्रकार की भूमि का एक दर दिया जाना निदेशित है न कि सभी किस्मों की भूमि यथा–कृषि एवं बंजर किस्म की भूमि के लिये एक ही दर दिया जाना है। ऐसी स्थिति में सादर सूचित करना है कि आपका आरोप निराधार है।
2	अगर दर और रकवा समान है तो मुआवजा भुगतान में भिन्नता कैसे? उदाहरण के तौर पर पंचाट सं0–30, 31 और 32 देखा जाए तो हिस्सेदारों का रकवा 59 डिसमिल है यह प्लॉट एक ही है जबकि इनका 80% भुगतान क्रमशः 2722967/–, 6247688/– तथा 7221310/– रूपए किया गया। कारण?	परिवादी द्वारा कंडिका (2) में उल्लेखित तथ्यों के आलोक में स्पष्ट करना है कि पंचाट सं0–30, 31 एवं 32 क्रमशः नरेश राजभर की भूमि रकवा–0.59 एकड़, पारसराय राजभर की भूमि रकवा–0.59 एकड़ एवं नन्दलालराय राजभर की भूमि रकवा– 0.59 एकड़ भूमि संबंधित परियोजना के लियू अर्जित की गई है। उक्त तीनों पंचाटी की पंचाटित राशि में अन्तर होने का स्पष्ट कारण यह है कि उक्त तीनों पंचाट की अर्जित भूमि पर पेड़–पौधे अवस्थित है। पंचाट सं0–30 की अर्जित भूमि पर अवस्थित पेड़–पौधों का मूल्य मो0–3,41,399.73 रू0, पंचाट सं0–31 की अर्जित भूमि पर अवस्थित पेड़–पौधे का मूल्य मो0–20,13,618.06 रू0 एवं पंचाट सं0–31 की अर्जित भूमि पर अवस्थित पेड़–पौधे का मूल्य मो0–24,57,844.06 रू0 आकलित है। इसके अतिरिक्त पंचाट सं0–31 की अर्जित भूमि पर मकान आदि संरचना अवस्थित है, जिसका मूल्यांकित राशि 3,41,625/– रू0 है एवं पंचाट सं0–32 की अर्जित भूमि पर अवस्थित मकान आदि संरचना का मूल्यांकित राशि मो0–4,65,563/– रू0 आकलित है, जबकि पंचाट सं0–30 की अर्जित भूमि पर मकान आदि संरचना अवस्थित नहीं होना पाया गया है। ऐसी स्थिति में उक्त तीनों पंचाट की पंचाटित राशि में भिन्नता हुई है, जबकि उक्त तीनों पंचाट की अर्जित भूमि का एक ही दर यथा 19,00,000/– (उन्नीस लाख) रूपये प्रति एकड़ की दर से दर निर्धारित है तथा तीनों पंचाट में बराबर–बराबर भूमि अर्जित की गई है। प्रसंगवश उल्लेख करना है कि संबंधित मौजा हरिनकोल भाग–II में 80% पंचाट की राशि का भुगतान अनुमानित एवं भू–अर्जन अधिनियम 1894 यथा संशोधित 1984 एवं सरकार के संकल्प सं0–2007 के आलोक में की गई है, जो बिल्कुल अनुमानित है। लेकिन इनके अंतिम पंचाट की घोषणा भू–अधिग्रहण अधिनियम 2013 (उचित प्रतिकर का अधिकार एवं भूमि अधिग्रहण, पुनर्वास एवं पुनःबन्दोबस्ती में पारदर्शिता अधिनियम 2013) के आलोक में की गई है और इसके आधार पर अन्तिम रूप से मुआवजा का भुगतान जो आकलन किया गया है, उसमें से 80%, की भुगतान की गई राशि को घटाकर शेष आकलित 20% की राशि का भुगतान अन्तिम रूप से किया गया है, जो सही है।
3	विभाग द्वारा दी गई जानकारी सत्य से परे है उदाहरण के तौर पर पंचाट सं0–19 में किसान को 80% के रूप में 738091.20/– का भुगतान दिया गया है जबकि एक्ट 30, 2013 की धारा 23 एवं 30 के तहत् शेष 20% का भुगतान 977209.27/– रूपए दिया गया है। 80% से अधिक राशि 20% वाले भुगतान में कैसे आया है?	पंचाट संख्या–19 में संबंध भू–धारियों को 80% की राशि का भुगतान भू–अर्जन अधिनियम–1894 यथा संशोधित 1984 तथा सरकार के परिपत्र के आलोक में अन्तरिम रूप से घोषित पंचाट के आधार पर की गई है, लेकिन उनके 20% की राशि का भुगतान नये भू–अर्जन अधिनियम–2013 यथा (उचित प्रतिकर का अधिकार एवं भूमि अधिग्रहण, पुनर्वास एवं पुनःबन्दोबस्ती में पारदर्शिता अधिनियम 2013) के आलोक में अन्तिम रूप से किया गया है। पूर्व के अधिनियम के आलोक में निर्धारित दर का अनुमानित 2.40 गुणा की दर से मुआवजे का आकलन किया गया है। जबकि नये अधिनियम यथा 2013 के अधिनियम के आलोक में निर्धारित दर का लगभग चार गुणा की दर से मुआवजे का आकलन कर मुआवजा का भुगतान किया गया है, फलतः 80% की आकलित अनुमानित राशि की तुलना में 20% की राशि का आकलन अधिक हुआ है, जो सही है।
4	जब एक परियोजना एक दर के आधार पर माना गया तो येन केन प्रकारेण भुगतान अलग–अगल कैसे? जमीन किसानों द्वारा सरकार को निजी सहमति से दिया गया जबकि सात्वना राशि में भिन्नता और अंतर सिर्फ सात्वना राशि तक ही सीमित नहीं है, इसे दुर किया जाय। विभाग द्वारा बताया गया कि पैड़–पौधे की आकलित मूल्य में उक्त बगीचे का मूल्य निहित होता है। तो क्या बगीचे के चलते उक्त जमीन की कीमत दुगाना दिया गया? जबकि प्लॉट एक है तो भूमि का किस्म कैसे बदल गयी। धरातल पर समान स्थिति जो कि विभाग की नजरों में किस्म कैसे बदल गयी? जब समान परियोजना हेतु ली गई जमीन समान है तो मुआवजें में भिन्नता किसके आदेश/प्रावधान से की गई?	प्रश्नगत परियोजना में अर्जित भूमि के दर का निर्धारण राजस्व विभागीय ज्ञापांक–923/रा0 दिनांक–18.05.2010 के निदेश के आलोक में "एक परियोजना के लिए एक साथ स्थित विभिन्न मौजों में अर्जनाधीन समरूप प्रकार की भूमि का लिए एक दर निर्धारित किये जाने की नीति पर किया गया है।" पैड़ पौधे का मूल्यांकन की गणना जिला वन प्रमंडल पदाधिकारी, भागलपुर द्वारा एवं मकान आदि संरचना का मूल्यांकन कार्यपालक अभियन्ता, भवन प्रमण्डल, भागलपुर द्वारा किया गया है।

NOTARY LAXMIKANTA DAS HOWRAH SADAR Regd. No.- 60/2002 Expiry Date.- 05.08.2027

5	अगर अनियमितता नहीं हुई है तो पुनः गिनती (पेड़ आदि) से परेशानी क्यों है? आपत्तियां विरोध वो आवेदन 2014 से निरंतर जारी है मगर विभाग ने अबतक कोई सकारात्मक रवैया नहीं है, अपनाया है और किसान की समस्याएँ यथावत है?	संबंधित परियोजना के लिए भूमि का अधिग्रहण की कार्रवाई वर्ष 2010–11 एवं 2011–12 में हुई है, तथा अर्जन के पश्चात् दखल–कब्जा अधियाची विभाग को सौंप दिया गया है। ऐसी स्थिति में वर्तमान समय में पेड़–पौधें के पुनः गिनती कराने का अनुरोध नियमानुकूल नहीं है।
6	भू–दानी जमीन वाले मसले पर अधिग्रहण प्रक्रिया के लगभग 12 वर्ष के बाद भी पर्चाधारी को भुगतान नहीं हुआ है? आखिर इनका समाधान कब होगा?	भू–दान की जमीन के संबंध में माननीय उच्च न्यायालय पटना में मामला लंबित है। माननीय उच्च न्यायालय के अंतिम निर्णय के पश्चात् ही किसी प्रकार की कार्रवाई किया जाना नियमानुकूल होगा।
7	रैयती जमीन जिसे बिहार सरकार दर्ज कर लिया गया है संबंधित सभी किसानों ने आवेदन वो कागजात विभाग को समर्पित कर रखा है। मगर विभाग का टाल–मटौल जारी है?	बिहार सरकार के खाते की भूमि के भुगतान हेतु आपेक्षित जांच की जा रही है।
8	जटिल भुगतान प्रक्रिया को सरल करते हुए अनपढ़ गरीब और प्रभावित भू–स्वामियों का सरल/सुलभ प्रक्रिया से अविलंब भुगतान कराया जाय?	जिन रैयतों द्वारा भुगतान प्राप्त नहीं किया गया है। उनके द्वारा दावे से संबंधित सभी कागजातें संलग्न करते हुए विधिवत आवेदन पत्र कार्यालय में दाखिल किये जाने पर, जाँचोपरान्त उन्हें मुआवजा भुगतान की कार्रवाई की जायेगी।
9	रैयतों की जमीन पर निर्मित होने जा रहे एन0टी0पी0सी0 में भू–स्वामियों/आश्रितों को काम पाने का हक नहीं है?	संबंधित मामला अधियाची विभाग से संबंधित है।
10	अधिग्रहण हुए कृषि योग्य वो बंजर जमीनों का अलग–अलग पंचाट वार ब्यौरा सार्वजनिक किया जाय। जिसे भू–स्वामियों को यह ज्ञात हो सके कि उनके जमीन को किस श्रेणी में रखकर मूल्यांकन हुआ है?	कृषि योग्य एवं बंजर किस्म की जमीनों के लिये अलग–अलग मुआवजा निर्धारित कर पंचाट की घोषणा की गई है, जिसकी सूचना संबंधित रैयत को दी जा चुकी है। यदि वे विशेष जानकारी प्राप्त करना चाहते हैं तो कार्यविधि में कार्यालय में आकर जानकारी प्राप्त कर सकते हैं।
11	विभाग द्वारा दी गई जानकारी से स्पष्ट है कि भुगतान की प्रक्रिया अधुरी है तो फिर निर्माण की प्रक्रिया क्यों की जा रही है। समाधानोचित कदम उठाया जाय?	भुगतान की कार्रवाई पूरी हो चुकी है। न्यायालय से संबंधित मामले में ही भुगतान की कार्रवाई नहीं की गई है। न्यायालय के अन्तिम निर्णय क पश्चात् ही भुगतान की कार्रवाई की जा सकेगी।

सूचनार्थ।

विश्वासभाजन

ह0–
(राकेश कुमार,)
जिला भू–अर्जन पदाधिकारी,
भागलपुर।

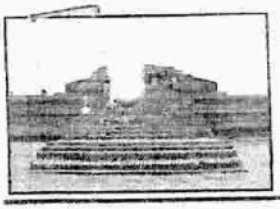
ज्ञापांक- 496 /भू–अ0, दिनांक– 27.03.25

प्रतिलिपिः– नोडल पदाधिकारी, जिला जन शिकायत कोषांग, भागलपुर QR Code No.-2025000225, Dt. 02.01.2025 के आलोक में सादर सूचनार्थ प्रेषित। अनुरोध है कि जिला भू–अर्जन कार्यालय, भागलपुर में लंबित वादों की सूची से विषयांकित वाद को विलोपित किया जाय।

प्रतिलिपिः– अपर समाहर्त्ता, भागलपुर को पत्रांक–LXXXXII-1P/2024-610/रा0, दिनांक–21.02.2025 के क्रम में सादर सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

(राकेश कुमार,)
जिला भू–अर्जन पदाधिकारी,
भागलपुर।

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd. No.- 60/2002
Expiry Date.- 05.08.2027
GOVT. OF WEST BENGAL



भागलपुर समाहरणालय

(जिला भू–अर्जन कार्यालय)

बिहार सरकार

पत्रांक– IX-12/01-24-889 /भू–अ0

प्रेषक,

राकेश कुमार (बि0प्र0से0)
जिला भू–अर्जन पदाधिकारी
भागलपुर।

सेवा में,

श्रवण कुमार सिंह,
किसान चेततना एवं उत्थान समिति,
ग्राम–सुन्दरपुर, पीरपैंती, भागलपुर।

भागलपुर 812001, दिनांक 30/12/2025

विषय :– **आपके द्वारा CPGRAMS पोर्टल पर (पंजीयन संख्या–PMOPG/D/2025/0008702) पर समर्पित आवेदन पर प्रतिउत्तर के संबंध में।**

प्रसंगः– **नोडल पदाधिकारी, जिला जन शिकायत कोषांग भागलपुर के पारगमण शाखा क्रमांक–47, दिनांक–04.02.2025**

महाशय,

उपुर्यक्त विषय के संबंध में आपके द्वारा समर्पित आवेदन में आरोप है कि प्रस्तावित ताप बिजली घर पीरपैंती हेतु भू–अधिग्रहण में घोर अनियमितता बरती गई है। विदित हो कि यह परियोजना वर्ष–2010–11 में प्रारंभ हुआ था, उसमें कथित अनियमितता के संबंध में आपको बिन्दुवार प्रतिउत्तर इस कार्यालय के पत्रांक–496/भू–अर्जन दिनांक–27.03.2025 के द्वारा उपलब्ध कराया जा चुका हैं। पुनः सुलभ प्रसंग हेतु उक्त पत्र की छायाप्रति इस पत्र के साथ संलग्न कर भेजी जाती है।

अनु0–यथोक्त।

सादर सूचनार्थ।

विश्वासभाजन,

(राकेश कुमार)
जिला भू–अर्जन पदाधिकारी,
भागलपुर।

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd No.- 60/2002
Expiry Date - 05.08.2027
GOVT. OF WEST BENGAL

☎ 0641-2422044 (O)

E-mail ID: dlao.bhagalpur@yahoo.com

प्रथम अपीलीय प्राधिकार द्वारा अपील पर लिए गए निर्णय से संबंधित सूचना

कार्यालय/विभाग का नाम :- प्रमंडलीय आयुक्त,भागलपुर प्रमंडल, भागलपुर सह प्रथम अपीलीय प्राधिकार

निर्गत संख्या:- 30601-01081

परिवादी का नाम:-सरवन सिंह

परिवाद की अनन्य पंजीयन संख्या और तिथि का सन्दर्भ:-

संख्या:- 99999012207223207 43/1A/01 **तिथि**:- 26/03/2023 8:16:22 PM

सुनवाई की तिथि/तिथियां:- 10/04/2023,10/04/2023

निर्णय:- अपीलार्थी सरवन सिंह, पिता-भोला नाथ सिंह, ग्रा0-कुजबत्रा, पो०-पीरपैंती, प्रखंड-पीरपैंती, जिला-भागलपुर द्वारा ऑनलाईन माध्यम से जिला लोक शिकायत निवारण पदाधिकारी, भागलपुर के अपीलाधीन आदेश दिनांक 04.11.2022 को पारित अंतिम आदेश के विरूद्ध अपील दायर किया गया है। जिला लोक शिकायत निवारण पदाधिकारी, भागलपुर के अपीलाधीन आदेश का अवलोकन किया। अपील का बिन्दु ताप गृह पीरपैंती हेतु जो भूमि अधिग्रहित की गई है उसका भुगतान भू-अर्जन विभाग द्वारा तय की गई दर/एकड़ के अनुसार नहीं दिये जाने से संबंधित है। अवलोकनोपरांत यह स्थिति दृष्टिगत है कि पूर्व में सामान विषय वस्तु के संबंध में परिवाद की अनन्य सं०-99999012207223207 43/1A में दायर किया गया था, जिसमें सुनवाई प्रक्रिया पूर्ण हो चुकी है। अतः उक्त के आलोक में इस अपील वाद की कार्यवाही समाप्त की जाती है। इस आदेश की प्रति जिला लोक शिकायत निवारण पदाधिकारी, भागलपुर एवं अपीलार्थी को भेजें।

प्रथम अपीलीय प्राधिकार का हस्ताक्षर

पत्रांक – 151, दिनांक – 05·04·23

निर्णय से व्यथित परिवादी 30 दिनों के भीतर द्वितीय अपीलीय प्राधिकार के समक्ष अपील दायर कर सकेगा (द्वितीय अपीलीय प्राधिकार का ब्यौरा):- **संबंधित विभागीय सचिव/प्रधान सचिव, सह द्वितीय अपीलीय प्राधिकार**

प्रथम अपीलीय प्राधिकार का हस्ताक्षर

प्रमंडलीय आयुक्त
नाम एवं पदनाम मोहर सहित
प्रथम अपीलीय प्राधिकार,
लोक शिकायत निवारण,
भागलपुर

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd. No.- 60/2002
Expiry Date.- 05.08.2027
GOVT. OF WEST BENGAL

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कार्यालय, प्रमंडलीय आयुक्त,(प्रथम अपीलीय प्राधिकार)भागलपुर, जिला:- भागलपुर
प्रथम अपीलीय प्राधिकार द्वारा अपील पर लिए गए निर्णय से संबंधित सूचना

कार्यालय/विभाग का नाम :- कार्यालय, प्रमंडलीय आयुक्त,(प्रथम अपीलीय प्राधिकार)भागलपुर, जिला:- भागलपुर

निर्गत संख्या:- 30601-01064

लोक शिकायत निवारण पदाधिकारी का नाम:-कार्यालय, प्रमंडलीय आयुक्त,(प्रथम अपीलीय प्राधिकार)भागलपुर, जिला:- भागलपुर

परिवादी का नाम:-सरवन सिंह

परिवाद की अनन्य पंजीयन संख्या और तिथि का सन्दर्भ:-

संख्या:- 99999012207223207 43/1A **तिथि**:- 15/11/2022 2:25:58 PM

परिवाद का विषय:- सेवा में, श्रीमान् लोकशिकायत पदाधिकारी भागलपुर निवेदन है की हम किसानो की जमीन बिहार सरकार द्वारा प्रस्तावित ताप बिजलीघर पीरपैंती निर्माण के लिए अधिग्रसित की गयी है इसका भुगतान एक परियोजना 'एक दर' के तहत किसानो को देना तय था जबकि अधिग्रहण के दायरे में आने वाली उक्त जमीनों का मूल्याकन मनमाने व अनियमितता पूर्वक ढंग से कर दिया गया है | आग्रह है कि मामले की गहन पड़ताल करते हुए हम किसानों के उचित भुगतान की व्यवस्था कर हमारी शिकायत दूर की जाय|

सुनवाई की तिथि/तिथियां:-
29/11/2022,29/11/2022,29/11/2022,29/11/2022,29/11/2022,29/11/2022,29/11/2022,29/11/2022,01/03/2023

निर्णय:- निर्णय संलग्न है|
पत्रांक – 93 दिनांक – 03.03.23
निर्णय से व्यथित परिवादी 30 दिनों के भीतर द्वितीय अपीलीय प्राधिकार के समक्ष अपील दायर कर सकेगा
(द्वितीय अपीलीय प्राधिकार का ब्यौरा):-

प्रथम अपीलीय प्राधिकार का हस्ताक्षर

नाम एवं पदनाम मोहर सहित

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
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Expiry Date.- 05.08.2027
GOVT. OF WEST BENGAL

भागलपुर समाहरणालय
(जिला भू–अर्जन कार्यालय)

बिहार सरकार

पत्रांक -....1346..../भू0अ0, दिनांक ...28/10/22

प्रेषक,

जिला भू–अर्जन पदाधिकारी,
भागलपुर।

सेवा में,

जिला लोक शिकायत निवारण पदाधिकारी,
भागलपुर।

विषय :– परिवादी श्रवण सिंह पिता भोला नाथ सिंह, ग्राम कुंजबन्ना थाना पीरपैंती जिला भागलपुर के परिवाद से संबंधित प्रतिवेदन का प्रेषण।

प्रसंग :– परिवाद सं0–99999012207223207 43/ज्ञापांक 42211–19586 दिनांक 04.08.2022

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि परिवादी श्रवण सिंह पिता भोला नाथ सिंह ग्राम कुंजबन्ना थाना पीरपैंती द्वारा सूचित किया गया है कि "दिनांक–29.08.2022 को जिला भू–अर्जन पदाधिकारी, भागलपुर द्वारा पत्रांक–1079 दिनांक–27.08.2022 के तहत दी गई सूचना भ्रामक और गलत है, आवेदक का RTI द्वारा प्रदत्त सूचना तथा महोदय को बताये गये तथ्यों में काफी अन्तर है," उनके द्वारा सूचित किया गया है कि " ताप गृह, पीरपैंती हेतु जो मेरी भूमि अधिग्रहित की गई है उनका भुगतान भू–अर्जन विभाग द्वारा तय की गई दर/एकड़ के अनुसार नहीं दी जा रही है।"

इस संबंध में परिवादी द्वारा उनकी अर्जित की गई भूमि खाता नं0–299, खेसरा नं0–762, 1058, 1280 अंश कुल रकवा–1.46 एकड़ मुआवजा राशि मो0–61,58,280.00 रुपये एवं खाता नं0–414, सर्वे क्षेत्र सं0–44, 46, 367, 368, 369, 399 कुल रकवा–2.0425 एकड़ मुआवजा राशि मो0–1,81,34,549.30 रुपये दर्शित करते हुए दी गई है।

उक्त के आलोक में स्पष्ट करना है कि इस कार्यालय द्वारा दी गई सूचना एवं पत्रांक–1079 दिनांक–27.08.2022 से बताये गये तथ्यों में कोई अन्तर नहीं है।

उल्लेख करना है कि पीरपैंती थर्मल पॉवर परियोजना के निर्माण हेतु पीरपैंती अंचल अन्तर्गत मौजा–रायपुरा थाना नं0–123, सुन्दरपुर थाना नं0–122, मुण्डवा उर्फ तुण्डवा थाना नं0–85, हरिणकोल भाग–I थाना नं0–81, हरिणकोल भाग–II थाना नं0–81 एवं सिरमतपुर थाना नं0–78 में कृषि योग्य, भीठ दो एवं झाड़ी किस्म की भूमि अर्जित की गई है। उक्त अर्जित की गई भूमि कृषि योग्य, भीठ दो किस्म की भूमि के लिये मो0–19,00,000.00 (उन्नीस लाख) रुपये प्रति एकड़ एवं बंजर/झाडी किस्म की भूमि के लिये मो0 8,40,000.00 (आठ लाख चालिस) रूपये प्रति एकड़ की दर से दर निर्धारित है। संबंधित परियोजना के लिये उक्त वर्णित सभी मौजों में भू–अर्जन की कार्रवाई भू–अर्जन अधिनियम 01, 1894 यथा संशोधित 1984 के आलोक में प्रारंभ की गई थी, जिसमें से मौजा–रायपुरा थाना नं0–123, सुन्दरपुर थाना नं0–122, सिरमतपुर थाना नं0–78 एवं हरिणकोल भाग–I थाना नं0–81, के लिये भू–अर्जन की कार्रवाई भू–अर्जन अधिनियम 01, 1894 यथा संशोधित अधिनियम 1984 एवं विभागीय निदेश के आलोक में पूरी कर 80 प्रतिशत की मुआवजा राशि भुगतान के पश्चात दिनांक–10.06.2013 तक में अंतिम रूप से पंचाट की घोषणा कर दी गई है।

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd. No. 10/2002
Date - 05.08.2027
GOVT. OF WEST BENGAL

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E-mail ID: dlao.bhagalpur@yahoo.com

शेष दो मौजे यथा:–मौजा– मुण्डवा उर्फ तुण्डवा थाना नं0–85 एवं मौजा–हरिणकोल भाग–II थाना नं0–81 के लिये अंतिम रूप से पंचाट की घोषणा क्रमशः दिनांक–08.04.2015 एवं दिनांक–07.04.2015 को की गई है।

उल्लेखनिय है कि नये भू–अधिग्रहण अधिनियम 2013, दिनांक 01 जनवरी 2014 से लागू है। ऐसी स्थिति में दिनांक–31.12.2013 के पूर्व घोषित पंचाट से संबंधित मौजा यथा:–मौजा–रायपुरा, सुन्दरपुर, सिरमतपुर एवं मौजा–हरिणकोल भाग–I में मुआवजा का आकलन पुराने भू–अर्जन अधिनियम 1894 यथा संशोधित 1984 के प्रावधानों एवं उस समय निर्गत राजस्व विभागीय निदेश के आलोक में किया गया है एवं दिनांक–01.01.2014 के बाद घोषित पंचाट से संबंधित मौजा यथा–मौजा मुण्डवा उर्फ तुण्डवा थाना नं0–85 एवं मौजा हरिणकोल भाग II थाना नं0–81 में मुआवजा का आकलन नये भू–अधिग्रहण अधिनियम 2013 के प्रावधानों एंव उस समय निर्गत राजस्व विभागीय निदेश के आलोक में किया गया है।

उक्त के आलोक में स्पष्ट करना है कि परिवादी की अर्जित की गई भूमि खाता नं0–299 खेसरा नं0–762, 1058 एवं 1280 कुल रकवा–1.46 एकड़ जिसका पंचाट भोला सिंह पिता रामगोविन्द सिंह के नाम से पंचाट सं0–169 बना है का अर्जन मौजा– हरिणकोल भाग–I थाना नं0–81 भू–अर्जन वाद सं0–25/2011–12 के द्वारा अर्जित की गई जिसमें पंचाट की घोषणा दिनांक–31.12.2013 के पूर्व हो चुकी है। फलस्वरूप उक्त भूमि के लिये निर्धारित दर पर मुआवजे राशि का आकलन पुराने अधिनियम 1894 यथा संशोधित अधिनियम 1984 के आलोक में की गई है। जिसके आधार पर मुआवजा की राशि मो0–6,58,280.00 रुपये आकलित है एवं उनकी अर्जित की गई भूमि खाता नं0–414 सर्वे क्षेत्र सं0–44, 46, 367, 368, 369 एवं 399 खेसरा नं0 क्रमशः 1220, 1222, 1854, 1855, 1856 एवं 1988 कुल रकवा–2.0425 एकड़ जिसका पंचाट भोला नाथ सिंह पिता राम गोविन्द सिंह निवासी कुजबन्ना के नाम से पंचाट सं0–136 बना है, का अर्जन मौजा हरिणकोल भाग–II थाना नं0–81, भू0अ0 वाद सं0–26/2011–12 के द्वारा की गई, जिसके पंचाट की घोषणा दिनांक–31.12.2013 के बाद यानि दिनांक–07.04.2015 को हुई है। फलस्वरूप उक्त भूमि के लिये निर्धारित दर पर मुआवजा राशि का आकलन नये भू–अधिग्रहण अधिनियम 2013 के आलोक में की गई है, जिसके आधार पर मुआवजा की कुल राशि मो0–1,75,34,717.19 रुपये आकलित है। यहाँ स्पष्ट करना है कि जबकि उक्त दोनों भू–अर्जन वादो सं0 यथा–26/2011–12 एवं भू–अर्जन वाद सं0–25/2011–12 द्वारा अर्जित की गई भूमि कृषि योग्य, भीठ दो किस्म की भूमि है जिसके लिये मो0–19,00,000.00 (उन्नीस लाख) रुपये प्रति एकड़ दर निर्धारित हैं जो दोनों वादों के लिये निर्धारित है। लेकिन भू0 अर्जन वाद सं0 26/2011–12 में मुआवजा राशि का आकलन नये भू–अधिग्रहण अधिनियम 2013 के आलोक में एवं भू0 अर्जन वाद सं0–25/2011–12 में मुआवजा राशि का आकलन पुराने भू–अर्जन अधिनियम 1894 यथा संसोधित 1984 के आलोक में की गई है। ऐसी स्थिति में दोनों वादों के अर्जित भूमि के लिये आकलित मुआवजा राशि में अन्तर होना स्वभाविक है। तद्नुसार स्वीकृति प्राक्कलन के आलोक में सम्बद्ध भू–धारियों को मुआवजा राशि का भुगतान किया गया है। इस प्रकार परिवादी का दावा सही नही है।

सादर सूचनार्थ ।

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd. No.- 60/2002
Expiry Date.- 05.08.2027
GOVT. OF WEST BENGAL

विश्वासभाजन
25/10/

जिला भू–अर्जन पदाधिकारी,
भागलपुर।

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भागलपुर समाहरणालय

(जिला भू–अर्जन कार्यालय)

प्रपत्र–घ

(नियम 4(1) देखें)

आवेदक को सूचना उपलब्ध कराना।

पत्रांक XIII-01/18– ....869.... /भू०अ० दिनांक 07.07.22

प्रेषक,

लोक सूचना पदाधिकारी–सह–
जिला भू–अर्जन पदाधिकारी,
भागलपुर।

सेवा में,

श्रवण सिंह
पिता भोलानाथ सिंह
निवासी कुंजबन्ना पो0+ थाना पीरपैंती
जिला भागलपुर।

विषय :– बिहार सूचना का अधिकार नियमावली 2006 के तहत् सूचना का प्रेषण।

महाशय,

आपके द्वारा समर्पित आवेदन (आई.डी. सं0 75/2022–23) द्वारा सूचना की मांग के निय अनुरोध के प्रसंग में है।

1. आपके द्वारा मांगी गयी याचित सूचना निम्नवत् है:–

क्रमांक	मौजा एवं थाना नं0	दर कृषि योग्य भीठ दो प्रति एकड़
01	रायपुरा थाना नं0–123	19,00,000.00
02	सुन्दरपुर थाना नं0–122	19,00,000.00
03	मुण्डवा उर्फ टुण्डवा थाना नं0–85	19,00,000.00
04	हरिणकोल भाग–1 थाना नं0–81	19,00,000.00
05	हरिणकोल भाग–2 थाना नं0–81	19,00,000.00
06	सिरमतपुर थाना नं0–78	19,00,000.00

2. अगर आप उपर्युक्त निर्णय से क्षुब्ध हैं, तो निर्णय प्राप्ति की तिथि से 30 दिनों के अन्दर अपर समाहर्त्ता, भागलपुर के समक्ष अपील दायर कर सकते हैं।

विश्वास्भाजन

लोक सूचना पदाधिकारी–सह–
जिला भू–अर्जन पदाधिकारी
भागलपुर।

NOTARY
LAXMIKANTA DAS
HOWRAH SADAR
Regd. No.- 60/2002
Expiry Date - 05.08.2027
GOVT. OF WEST BENGAL

☎ 0641 2422044 (O)
E-mail ID: dlao.bhagalpur@yahoo.com

Sarvan Singh

O. A. No. /2026

VAKALATNAMA

~~In the High Court at Calcutta~~
Before the Hon'ble National Green Tribunal

District:

Criminal Revisional
Constitutional Writ Civil
Appellate Jurisdiction

No. of

Shravan Singh — { Appellant / Petitioner

-Versus-

The State of Bihar & Ors. — { Respondent / Opposite Party

Vakalatnama on behalf of Shravan Singh (Applicant)

Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition/of entering appearance in the above matter for appearing, conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/ our own true and lawful act. And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/ us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this the 6th day of January, 2026

Name of Advocates

Rajan Shaw (RAJAN SHAW)
4, Mahendra Nath Ray Lane
Howrah- 711101
Mob!- 8334915212
E-Mail- rajan.shaw543@gmail.com

Received the Vakalathnama
on the behalf of client and
accepted the same upon satisfaction

Advocate

4/11/2023